

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**ORIGINAL APPLICATION NO. 119 OF 2022**

Between:

**CHIDIPI NAKULA SURESH** (M/30 yrs)  
S/o Abbulu  
R/o D.No. 3-32, Chenakondepudi Village  
Sethanagaram Mandal, East Godavari District  
Ph: +91-98669 68835  
E-mail ID: [chidipinakulasuresh@gmail.com](mailto:chidipinakulasuresh@gmail.com)

...Applicant

VS

**1. THE STATE OF ANDHRA PRADESH**

Rep. by its Principal Secretary  
Environment, Forest, Science and Technology  
Bhavanipuram, Vijayawada,  
Andhra Pradesh  
Ph: 0866-2414161  
E-mail ID: [vijayawada@yahoo.com](mailto:vijayawada@yahoo.com) and 5 others

.... Respondents

**REPORT FILED BY THE 2<sup>ND</sup> RESPONDENT DISTRICT  
COLLECTOR**

**DATE- 29-06-2023**



**M/S MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH  
A.P. POLLUTION CONTROL BOARD  
T.T.D. SUPREME COURT OF INDIA**

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**COUNSEL FOR 2<sup>ND</sup> RESPONDENT**

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It is certified that all the documents contained in the above annexure are true copies.

Date: 30.06.2022

**REPORT FILED BY THE 2<sup>ND</sup> RESPONDENT DISTRICT COLLECTOR EAST GODAVARI DISTRICT AT KAKINADA IN O.A No. 119 of 2022 BEFORE THE HON'BLE NGT (Sz) CHENNAI.**

It is Submitted that the applicant Sri Chidipi Nakula Suresh has filed O.A.No.119 of 2022 before this Hon'ble NGT, South Zone, Chennai to take appropriate action to stop illegal sand mining carried out in the areas of Katavaram, Vangalapudi, Muggalla Villages in Seethanagaram Mandal, East Godavari District. The Sand mining is done in violation of guidelines enunciated by Government and JCBs used for mining and extracted sand beyond demarcated geo-coordinates without following the government guidelines which were published in local news papers several times, but the authorities have turned deaf ears towards the allegation and still continuing the sand mining with use of JCBs.

Further, it is submitted that Sri chidipi Nakula Suresh also filed I.A.No.30 of 2023(SZ) in O.A.No.119 of 2022 with Pray to implead M/s.Jai Prakash Power Ventures Ltd as RespondentNo.7 in the O.A'No.119 of 2 022 to meet the ends of justice as the mining permission was given to M/s.Jai Prakash Power Ventures Limited.

**Brief History:**

1. In this connection, it is submitted that prior to new Sand Mining Policy 2019, the Government of Andhra Pradesh vide in Memo No.3066/M.II(1)/2016-3, dt.04.03.2016 has issued orders for Free Sand Policy without charging any fee with certain conditions(**Annexure-I**). Again the Government of Andhra Pradesh vide Memo No.3066/M.II(1)/2016-7, dt.22.03.2016 permitting de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of sand from pattalands shall be submit to fulfilment of conditions stipulated in the GoI Notification S.O.1533, dt.14.09.2006 and subsequent notifications especially Notification No S.O.141(E), dt.15.01.2016 issued by the Ministry of Environment, Forest and Climate Change(MoEFCC), Govt. of India. The decasting of sand from pattalands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.

2. Further, it is submitted that as per records of respondent 4 (the Assistant Director of Mines and Geology, Rajamahendravaram), the following permissions were issued for excavation of sand during the Free Sand Policy in Katavaram, Muggalla and Vangalapudi Villages of Seethanagaram Mandal, East Godavari District.

**Prior to New Sand Mining Policy – 2019 (Open Sand Reaches):**

Sl.No.	Name of the Sand Reach	Extent in Ha	Permitted Quantity in cum	EC No.	CFE &CFO No.
<b>Year</b>	<b>2015-16</b>				
1	Katavaram	5.000	50000	5/DEIAA/AP/EG/2016, dt.18.03.2016	6140-KKD/APPCB/ZO-VSP/CFE&CFO/2016, dt.28.03.2016
2	Vangalapudi	4.750	47500	6/DEIAA/AP/EG/2016, dt.18.03.2016	6137-KKD/APPCB/ZO-VSP/CFE&CFO/2016, dt.28.03.2016
3	Munikudali	5.000	50000	7/DEIAA/AP/EG/2016, dt.18.03.2016	6140-KKD/APPCB/ZO-VSP/CFE&CFO/2016, dt.28.03.2016
	<b>Total Sand Quantity</b>		<b>147500</b>		
<b>Year</b>	<b>2016-17</b>				
4	Vedullapalli	4.989	49896	13/DEIAA/AP/EG/2016, dt.	
5	Muggalla	3.604	36040	31/DEIAA/AP/EG/2016, dt.28.11.2016	6181/APPCB/ZO-VSP/CFE&CFO/RED/2016-1189, dt.15.12.2016
	<b>Total Sand Quantity</b>		<b>85936</b>		
<b>Year</b>	<b>2017-18</b>				
6	Vangalapudi-2	3.198	31980	01/DEIAA/AP/EG/2017	6211/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2017-479, dt.16.06.2017
<b>Year</b>	<b>2018-19</b>				
	<b>-- Nil --</b>				

**3. Desiltation:**

The Superintendent Engineer, Irrigation Circle, Dowlaiswaram vide Lr.No.DB/AT04/ 125Rev, dated 24.06.2017 has informed that it is necessary to form a leading channel to a length of 960 meters and to considerable varying width of 100 meters at intake well and 360 meters at water source of the River and varying depth of 1 to 2 meters and sand shoals has to be excavated and the estimated quantity is about nearly 3,05,000 cum. Finally requested the Sub-Collector, Rajamahendravaram to address a letter to the Collector & District Magistrate, Kakinada to accord permission as requested in the reference cited including permission for using machinery formation of leading channel and removal huge sand shoals to keep the scheme in good condition and survive the ayacut deepening on the scheme. The matter has

been placed before the District Level Sand Committee, East Godavari on 23.09.2017 and approved.

#### 4. De-casting of Sand:

In Seethanagaram Mandal of Erstwhile East Godavari District, permissions were accorded for de-casting of sand in pattalands. The details are as follows:

Sl. No.	De-casting of Pattaland holders	Permitted Extent in Acres	Sy.No.	Village	Permitted Quantity in cum	Permission issued Date
<b>Year 2017-18</b>						
1	Sri Surreddy Krishna & others	11.77	205/1	Vangalapudi	1,41,120	7-Nov-17
2	Smt. SanipiniDurgamma & 6 others	20.89	9,10,11, 12/1A, 12/1C, 12/5A, 12/1C, 13/2B, 13/3A, 13/6C, 13/4, 13/5, 13/6 and 19/1A	Munikudali	1,88,010	9-Jun-17
4	Sri ParimiPrakasa Rao & others	11.79	203/2, 3, 4 & 5; 204/1, 2A & 2B		28,580	28-Feb-18
	<b>Total Quantity</b>				<b>3,57,710</b>	
<b>Year 2018-19</b>						
5	Sri Pavan Kalyan & Sri Dasika Ganesh Chand,	9.69	205-2, 206-1 & 206-2	Seethanagaram	98,039	26-Apr-18
6	Smt. Ch.KasiVisalakshi& others	7.96	216-1 & 216-4	Seethanagaram	80,535	28-May-18
7	Sri Polina Govindarajulu& others	22.08	33-3, 34-3, 34-4A,35-2, 30-2, 35-A, 35-5, 26-2, 30-1, 34-4B, 4C, 36-8, 33-4E, 36-9, 33-1B, 33-2B, 33-2C, 33-2B, 33-4E, 35-1, 36-2, 3, 4, 5, 7	Mulakallanka	1,34,037	4-Jun-18
8	Sri Duddupudi Venkata Surya Rao & 2 others	5.47	164/1, 161/1 & 164/1B	Mulakallanka	33,206	21-Dec-18
9	Sri Palacharla Venkata Durgam& 2 others	7.78	36/1 & 42	Mulakallanka	1,29,180	21-Dec-18
10	Sri Garapati Venkata Srinivas & 3 others	10.35	18/1, 18/2, 19/1B, 19/2 & 19/4	Mulakallanka	1,67,545	21-Dec-18
11	Sri Polina Hanumantha Rao & 3 others	9.99	157/4A, 157/5A, 157/4B2, 157/5B, 157/4B1 & 157/6	Mulakallanka	1,61,718	26-Dec-18
12	Sri Pulagam Chalapathi Rao and 5 others	3.47	20/2, 20/3, 20/4, 20/6, 20/7, 20/9, 21/2, 21/4, 21/5 & 21/6	Mulakallanka	56,172	26-Dec-18
13	Sri BandiNooka Raju & 2 others	3.61	22	Mulakallanka	58,438	26-Dec-18

14	Sri Bandi Satyanarayana & 2 others	2.68	28/5 & 28/9	Mulakallanka	43,384	26-Dec-18
15	Sri Sangiseti Surya Rao & Sri Matta Adinarayana	1.51	38/4C & 4D	Seethanagaram	18,333	26-Dec-18
16	Smt Maddipudi Seethayamma	2.21	160, 162/1B & 163/2	Mulakallanka	35,775	1-Jan-19
17	Smt Kantipudi Satyavathi & 2 others	9	157/1, 157/2, 157/9, 157/13, 160, 162/1A, 163/1B, 164/1A etc.,	Mulakallanka	1,09,269	1-Jan-19
18	Smt Nekkanti Jhansirani & 2 Others	1.67	29/1A, 31/1A, 31/2 & 32/1, 29/1A	Mulakallanka	20,275	1-Jan-19
19	Smt. Mutyala Lakshminarayana	1.74	38/4A & 38/4B	Seethanagaram	21,125	1-Jan-19
20	Sri Mullapudi Krishna Rao & 2 others	8.19	212	Seethanagaram	99,434	21-Jan-19
	<b>Total Quantity</b>				<b>12,66,465</b>	

5. Further, it is submit that the applicant enclosed Google Earth Pro images enclosed in present O.A. pertains to 2018 & 2020 and whereas Approved Mining Plan pertains to December 2020 as well as Consent for Establishment and Operation issued by the Pollution Control Board December 2021. But, news items published in local news pertains to 2022 and RTI Act information pertains to 2022. Regarding detention of JCB and lorries by Respondent 5 i.e., the Inspector of Police, Korukonda Circle in the year 2022 handed over to the Respondent 3 i.e., the Mandal Revenue Officer, Seethanagaram is also in the year 2022.

The sand mining operations carried out prior to new Sand Mining Policy 2019 and during with necessary clearances from the line departments as well as approval of District Level Sand Committee constituted as per G.O.Ms.No.104, Industries & Commerce (M.II) Department, dt.26.07.2017 (**Annexure-II**), the District Collector is the Chairman for the District Level Sand Committee for implementation of free sand policy. Further, G.O.Ms.No.71, Industries, Infrastructure, Investment & Commerce (M.II) Department, dt.04.09.2019 (**Annexure-III**), the the District Collector is the Chairman for the District Level Sand Committee for implementation new Sand Mining Policy 2019.

(iv) The Chairman, District Level Sand Committee shall order for joint inspection of identified sand bearing areas and obtain reports from the following:

- (a) The Revenue Department shall demarcate the specified sand bearing area, where Sand is feasible for extraction, as per the geo-coordinates recorded along with two permanent reference points and furnish the sketch.
- (b) The Ground Water Dept. shall issue the feasibility report under Water, Land and Tree Rules, 2004 or any subsequent rules/ amendments to be issued by the Govt. from time to time, record the geo-coordinates of the specified sand bearing area as marked on ground by the Revenue Dept., with two permanent reference points along with specific recommendations on the thickness and mode of sand extraction.
- (c) The Executive Engineer/River Conservator shall issue clearance for the specified sand bearing areas with Geo-coordinates along with details of the ramps.
- (d) The Assistant Director of Mines & Geology concerned shall arrive at the quantity of sand feasible to be extracted basing on the Ground Water Department's feasibility report.
- (e) Representative from M/s Andhra Pradesh Mineral Development Corporation Limited shall accompany the team during the joint inspection to plan the subsequent operations.
- (v)** The Collector & Chairman, District Level Sand Committee shall finalize the specified sand bearing areas based on Joint Inspection report and order the Deputy Director of Mines & Geology to obtain Approved Mining Plan, Environmental Clearance, Consent for Establishment and Consent for Operation from the competent authorities in the name of District Collector.
- (vi)** After obtaining Statutory Clearances, District Collector shall entrust the work to M/s.APMDC Ltd. and M/s APMDC Ltd. shall start extraction from the specified sand bearing area.

### Permissions issued for excavation of sand under New Sand Mining Policy-2019

Sl. No.	Name of the Sand Reach	Extent in Ha	Permitted Quantity in cum	EC No.	CFE & CFO No.	Operated by
<b>Year</b>	<b>2019-20</b>					
1	Vangalapudi	4.18	41,800	SEIAA/AP/EG/MIN/08/2019/, dt.31.08.2019	6407/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2019, dt.05.09.2019	M/s APMDC Ltd.
2	Vedullapalli	1.68	16,800	SEIAA/AP/EG/MIN/01/2020/1647-293, dt.28.02.2020	6467(6)/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2020, dt.11.03.2020	
<b>Total Sand Quantity</b>			<b>58,600</b>			

Further, the Government of Andhra Pradesh have reviewed and issued upgraded New Sand Policy vide in G.O.Ms.No.25, Industries & Commerce (Mines-III) Department, dt.16.04.2021(**Annexure-IV**).

**Permissions issued for excavation of sand under upgraded New Sand Mining Policy-2021 till date.**

Sl. No.	Name of the Sand Reach	Extent in Ha	Permitted Quantity in cum	EC No.	CFE & CFO No.	Operated by
<b>Year 2021-22</b>						
3	Katavaram	4.78	47,800	SIA/AP/EG/MIN/1/2021/2812-35, dt 14.06.2021 <b>Semi Mechanized Order:</b> SEIAA/AP/EG/MIN/Sand Amendment/2020/, dt.08.11.2021	6488/APPCB/ZO-VSP/KKD/CFE & CFO/RED/2021; dt.14.12.2021	M/s.JP Power Ventures Ltd.
4	Vangalapudi-I	4.87	48,700	SEIAA/AP/EG/MIN/1/2021/2818-29, dt 14.06.2021 <b>Semi Mechanized Order:</b> SEIAA/AP/EG/MIN/Sand Amendment/2020/, dt.08.11.2021	6488/APPCB/ZO-VSP/KKD/CFE & CFO/RED/2021; dt.14.12.2021	
5	Vangalapudi-II	4.69	46,900	SEIAA/AP/EG/MIN/1/2021/2819-28, dt 14.06.2021 <b>Semi Mechanized Order:</b> SEIAA/AP/EG/MIN/Sand Amendment/2020/, dt.08.11.2021	6488/APPCB/ZO-VSP/KKD/CFE & CFO/RED/2021; dt.14.12.2021	
<b>Total Sand Quantity</b>			<b>1,43,400</b>			

The above said permissions were expired in the month of June'2022. Subsequently, new feasible sand areas were identified and proposed for EC clearances. As on date, no existing sand reaches for operation.

But the petitioner filed O.A. on 19.09.2022 before the Hon'ble NGT, Chennai after expiry of existing sand operation reaches by gathering old information and news items published in local news and Google Earth Pro images of long period.

Regarding use of JCB mentioned in O.A., as per the Director of Mines and Geology, Ibrahimpatnam vide Memo No.11910/R6-Sand/2016, dt.14.12.2020 (**Annexure-V**) in Hon'ble NGT orders in O.A.No.177 of 2016 instructed if the thickness of sand is 3 meters and above, the reaches shall be proposed to be operated through semi-mechanized mode. Accordingly, permissions were obtained from State Environmental Impact Assessment Authority, Andhra Pradesh for the above said 3 reaches in the year 2021-22.

Regarding beyond demarcated geo-coordinated area operations not yet noticed.

Regarding detention of 03 JCBs and 03 Lorries by 5<sup>th</sup> Respondent at Katavaram Sand Ramp and the material was identified in Lorries were loaded Bondu sand(which is useful for filling and levelling purpose) but not Ordinary sand(for construction purpose) handed over to the 3<sup>rd</sup> Respondent for verification of permission was given or not.

As per the records and instructions of the then District Collector, East Godavari, Kakinada, permission has given for excavation and transportation of Bondu Matti/Bondu Isuka from Sy.No.1-3 of Jalimudi Village, Seethanagaram Mandal for Navaratnalu - Pedalandariki Illu house sites levelling purpose allowed by the Tashildar, Seethanagaram vide Proceedings No.Ref.A.363/2022, dt.10.06.2022 infavour of Buddiga Gangaraju, S/o Veerapandu. After verification of given permissions, the above lorries and JCBs were released by the Tahsildar, Seethanagaram Mandal, East Godavari District on 27.06.2022 (**Annexure-VI**).

Regarding Environmental concerned, the Environmental Engineer, APPCB, Kakinada inspected the above said areas on 17.06.2023 and observed no mining activity in the above said areas and requested the District Mines and Geology, Rajamahendravaram to ensure no sand mining without requisite permissions i.e., EC, CTE and CTO and submitted Action Taken Report to the Hon'ble NGT on 21.06.2023 a copy of the same is also enclosed.

Hence, sand quarrying operations are conducting by obtaining prior statutory clearance only.

In view of the above, the facts of the case are hereby submitted before the National Green Tribunal (SZ), Chennai for kind perusal and necessary orders at the ends of justice.

Yours faithfully,

*K. Madhanlathe*

Collector & District Magistrate,  
East Godavari District,  
Rajamahendravaram.

## Annexure-I

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GOVERNMENT OF ANDHRA PRADESH  
INDUSTRIES & COMMERCE (M.II) DEPARTMENTMemo. No. 3066/M.II(1)/2016-3Dated: 04-03-2016

Sub: Mines &amp; Minerals - Sand - Revised Sand Policy 2016 - Sand to the public without charging any fee - Proposal -Regarding.

- Ref: 1. G.O.Ms.No.19, Ind. & Com. (M.II) Dept., Dt.15.01.2016.  
2. G.O.Ms.No.20, Ind. & Com. (M.II) Dept., Dt.15.01.2016.  
3. G.O.Ms.No.21, Ind. & Com. (M.II) Dept., Dt.19.01.2016.  
4. G.O.Ms.No.24, Ind. & Com. (M.II) Dept., dt.29-01-2016.  
5. G.O.Ms.No.29, Ind. & Com. (M.II) Dept., Dt.20.02.2016.  
6. G.O.Ms.No.30, Ind. & Com. (M.II) Dept., Dt.22.02.2016

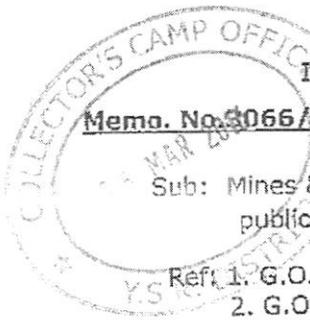
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Government has reviewed the sand policy announced vide G.O.Ms Nos. 19, 20 Industries & Commerce Department, dt 15.01.2016 and decided to change the policy as following:

1. Sand shall be made available to the public without charging any fee from 2<sup>nd</sup> March 2016.
2. Existing Sand reaches for which Environmental Clearance is available, such reaches shall be opened up for free excavation and distribution within State limits.
3. The Joint Collector shall obtain all statutory clearances from competent authorities and notify all feasible sand bearing areas in the district to the public through a website.
4. Ramps and Access Roads shall be maintained by EE Panchayat Raj Department of the division, dovetailing NREGP funds or department's budget.
5. Respective departments should protect their structures from excavating the sand in the prohibited areas of 500 mts. and maintain a sign board at the periphery of the safety zone.
6. The following violations shall be strictly dealt with:
  - i) Sand quarrying in prohibited areas such as reaches where no EC permission is available, or within 500 mts from bridges, culverts, ground water structures, tube wells, drinking water bore wells, irrigation structures, State & National highways, Railway lines etc., as per APWALT Rules and EC Conditions.
  - ii) No stocking of sand more than the requirement for own construction is permitted.
  - iii) Sand shall not be used for filling purpose or any other purpose other than building construction.
  - iv) No sale of sand is permitted.
  - v) Transportation of sand to any other State by any entity is strictly prohibited and treated as serious offence.
  - vi) Any user is permitted to take sand from authorized reaches The Superintendent of Police / Commissioner of Police shall ensure the same.
7. Strict Vigilance on sand reaches and transportation:
  - i) Task force should be constituted by the Collectors with line departments for periodic inspection to comply with EC and mine plan.
  - ii) Border check posts to be established with the multi disciplinary departmental Task Force, to prevent transportation of sand to other states.

Contd...

JC/Deo/E  
AD, M & G  
PDI, DADA  
SP  
All the ADOP  
Tahsildar  
DSP, CTA  
& STDA  
Rt. S3



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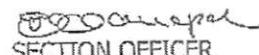
- iii) The Superintendent of Police / Commissioner of Police shall ensure that no transportation to other States takes place.
8. The Mines and Geology Department shall maintain a website for transporters, to register themselves with their offers for transport charges for public use.
9. The District Collector shall redress grievances of public and ensure speedy resolution of complaints through district task force. Wide publicity to be given to the public about this new policy.
10. Criminal cases shall be booked against all offenders. The punishment shall be Rs.1 lakh penalty, imprisonment upto 2 years and confiscation of vehicle/machinery also. The vehicle/machinery owners shall be prosecuted for offences committed by his/her vehicle. Repeated offenders shall be booked under Preventive Detention Act.
11. Exit Policy:
- i) The GOs on Sand policy - G.Os. 19, 20, and subsequent amendments shall stand cancelled and all notifications issued for e-auction cum e-tender shall stand cancelled.
  - ii) People who have booked online for sand will be refunded their advances by SERP, if they did not get delivery of sand so far.
  - iii) EMD and amounts received as advance from successful bidders by the State under the GOs 19 & 20, Industries & Commerce Dept., dt. 15.1.2016 will be refunded.
12. Certain reaches shall be earmarked to cater to the needs of major cities like Visakhapatnam/Tirupati.
2. All the Collectors & District Magistrates/Commissioners of Police /Superintendents of Police / Director of Mines & Geology/CEO, SERP / Director General of Police, A.P., Hyderabad are therefore requested to take necessary action, accordingly.

M.GIRJA SHANKAR  
SECRETARY TO GOVERNMENT (M&G & F.P) (FAC)

To  
The Director of Mines & Geology, A.P., Hyderabad.  
The Director General of Police, A.P., Hyderabad.  
All the Collectors & Dist. Magistrates of all the Districts in A.P.  
All the Superintendents of Police in all the Districts in State.  
All the Commissioners of Police in the State.  
The Chief Executive Officer, SERP, A.P., Hyderabad.  
The Water Resource Department / Home Department / T.R. & B. Dept. /  
P.R. & R.D./ Revenue Departments.

Copy to:  
All Departments in AP Secretariat.  
The PS to Secy. (Mines), I&C Dept.  
The PS to M(M&G)  
The PS to CS  
The PS to Secy. to CM

//FORWARDED :: BY ORDER//

  
SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

Free Sand Policy, 2016 – Review on implementation of Free Sand Policy -  
Constitution of District Level Committee - Orders – Issued.

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INDUSTRIES & COMMERCE (M.II) DEPARTMENT  
G.O.MS.No. 104 Dated: 26-07-2017  
Read the following:

1. Govt. Memo.No.3066/M.II(1)/2016-3, Dt:04.03.2016.
2. Govt. Memo.No.3066/M.II(1)/2016-4, Dt:10.03.2016.
3. Govt. Memo.No.3066/M.II(1)/2016-7, Dt:22.03.2016.
4. G.O.Ms.No.42, Ind. & Com. (M.II) Dept., Dt:29.03.2016.
5. G.O.Ms.No.43, Ind. & Com. (M.II) Dept., Dt:06.04.2016.

>><<

ORDER:

Whereas the Government, vide reference 1<sup>st</sup> read above, have decided to make sand available to the public without charging any fee from 02.03.2016. Instructions were also issued to deal with the matters relating to illegal excavation and transportation of sand vide reference 4<sup>th</sup> read above.

2. The Government, on 18.07.2017, reviewed the status of Sand Quarrying in the State. It has come to the notice of the Government that sand is being sold at higher prices and still there are pilferage of sand to the other States. This activities needs to be curbed and new reaches have to be opened to ensure availability of sand to the public in the State.

3. The Government, for effective implementation of the policy, is hereby decided that:

(a) District Level Committee shall be constituted in all the Districts with the following Members , to fix the reasonable price for sand per unit and notify it to the public:

- |      |  |   |                 |
|------|--|---|-----------------|
| i.   | District Collector   | - | Chairman        |
| ii.  | Superintendent of Police (SP)  | - | Member          |
| iii. | District Transport Commissioner (DTC)                                | - | Member          |
| iv.  | River Conservator/Executive Engineer of<br>Water Resource Department | - | Member          |
| v.   | Assistant Director of Mines and Geology                              | - | Member-Convener |

(b) The Price for the sand shall be decided by the District Level Committee on the following parameters:

- i. Excavation, Loading and Unloading Charges
- ii. Ramp maintenance charges
- iii. Transportation Charges based on distance.

(c) The District Level Committee shall meet every month on pre-defined date to review the implementation of the prices and submit minutes of the meeting to the Secretary (Mines) without fail.

4. The District Collectors shall take necessary steps:

(a) To constitute a Price monitoring Task Force at mandal level with the officials of Revenue, Police and Panchayath Raj Departments to implement the notified prices and the violators of the notified prices shall be punished in accordance with sub-rule 4 of rule 9 (B) of APMMC Rules 1966 as per G.O.Ms No. 42, Industries & Commerce (M-II) Department, dt.29.03.2016.

(P.T.O)

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(b) To ensure proper availability of sand in the District, the following activities shall be taken up on regular basis:

- i. Identify new reaches and obtain statutory clearances such as EC, CFE from competent authorities
- ii. Sanction as many permissions for de-casting of sand from patta lands
- iii. Identify areas for de-siltation purpose

(c) To establish border check-posts and strengthen the existing boarder check-posts with the officials of Police, Revenue and Transport Departments in the routes to other States, in consultation with Superintendent of Police, to curb illegal transportation of sand to other States.

5. The above District Level Committee will have complete freedom to devise or formulate their own guidelines which are suitable to the District and to ensure the implementation of free Sand Policy.

6. The Director of Mines and Geology, GoAP., Ibrahimpatnam / District Collectors shall take necessary action in the matter immediately.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

B. SREEDHAR  
SECRETARY TO GOVERNMENT (MINES)

To

The Director of Mines & Geology, GoA.P., Ibrahimpatnam, Vijayawada.

All the District Collectors in the State of A.P.

**Copy to:**

The Prl. Secy. to Govt., Home Dept.

The Prl. Secy. to Govt., Revenue Dept

The Prl. Secy. to Govt., Water Resources Dept.

The Prl. Secy. to Govt., TR&B Dept.

The Prl. Secy. to Govt., PR&RD Dept.

The Chief Commissioner of Land Administration, Vijayawada.

The Director General of Police, A.P., Vijayawada.

The Commissioner, Transport Dept., A.P., Vijayawada.

The Engineer-in-Chief, Water Resources Dept., A.P., Vijayawada.

The Commissioner of Panchayat Raj, A.P., Vijayawada.

The P.S. to Hon'ble Minister (Mines & Geology).

The P.S. to Prl. Secy. to C.M.

The P.S. to C.S.to Govt. of AP

The P.S. to Secy.(Mines)

Sf/Sc (C.No.6950/M.II(1)/2017)

//FORWARDED : : BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

Mines & Minerals - Regulation of Sand Mining in the State – Amendment to Andhra Pradesh Minor Mineral Concession Rules, 1966 - Orders – Issued

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INDUSTRIES, INFRASTRUCTURE, INVESTMENT & COMMERCE (MINES-II)  
DEPARTMENT

G.O.MS.No. 71

Dated: 04-09-2019.  
Read the following:

1. G.O.Ms.No.1172, Ind. & Com. Dept, dt:04-09-1967.
2. Govt. Memo.No.3066/M.II(1)/2016-3, Dt:04.03.2016.
3. Govt. Memo.No.3066/M.II(1)/2016-4, Dt:10.03.2016.
4. Govt. Memo.No.3066/M.II(1)/2016-7, Dt:22.03.2016.
5. G.O.Ms.No.42, Ind. & Com. (M.II) Dept., Dt:29.03.2016.
6. G.O.Ms.No.43, Ind. & Com. (M.II) Dept., Dt:06.04.2016.
7. G.O.Ms.No.104, Ind. & Com. (M.II) Dept., Dt:26.07.2017.
8. Government Memo No.6950/M.II(1)/2017-4, Dt. 07-06-2018
9. G.O.Ms.No.76, Ind. & Com. (M.II) Dept., Dt:25.06.2018
- 10.Govt. Memo.No. 3066/M-II(1)/2016-12 dt. 11.06.2019
- 11.Govt. Memo.No. 3066/M-II(1)/2016-14 dt. 12.06.2019
- 12.G.O.Ms.No.38, Ind. & Com. (M.II) Dept., Dt:17.03.2016
- 13.G.O.Ms.No.70, Ind. & Com. (M.II) Dept., Dt:04.09.2019
14. From the DMG, A.P., e-file No.INC01/MG0-POLI/18/2019–M.II  
(Computer No.910066)

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O R D E R:-

In the G.O. 13<sup>th</sup> read above, Government have introduced a New Sand Policy 2019, and decided to issue amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966.

2. Accordingly, the following notification shall be published in the Extra-Ordinary issue of the Andhra Pradesh Gazette dt.04.09.2019.

NOTIFICATION

In supersession of the orders issued in the references 2<sup>nd</sup> to 10<sup>th</sup> read above and other relevant notification / orders issued if any on the subject and in exercise of the powers conferred under sections 15 (1), (1A), 21 (2), 22, 23 and 23(c) of MMDR Act, 1957, the Government hereby makes the following amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966 issued in G.O.Ms.No.1172, Industries (B-1), 4<sup>th</sup> September, 1967 as subsequently amended.

AMENDMENT

In the said rules, for the rule 9-B and the paras appended therein, the following shall be substituted namely,-

**(1) Sand sourced from Rivers & Streams**

**(a) Sand extraction in I, II and III order streams:**

- (i) Sand extraction shall not be permitted in notified over-exploited areas except for local use in villages or towns bordering the Streams for bonafide purposes
- (ii) The Sand extraction shall be as per Rule 23-(1) (a) of Water Land and Tree Rules, 2004 or any subsequent rules/amendments to be issued by Government from time to time.
- (iii) Transportation of sand shall be by means of bullock carts/Tractors to the nearest specified stockyard only within the jurisdiction of the concerned Districts.
- (iv) The sand shall be supplied for local use within the District from the Specified stockyards as follows:

(a) Sand may be sourced from streams of I, II and III order for local needs by bullock carts. In such cases, the Tahsildar of Mandal concerned shall issue a permit on payment of sale price per ton, as fixed by the Government.

(b) Sand should be made available for Government sponsored weaker section housing schemes free of cost duly paying applicable charges on a certificate issued by the District Collector or any officer authorized by the District Collector;

(c) Sand is supplied for local use of sand in Government works on payment of Sale price and other applicable taxes & charges.

(d) M/s APMDC Ltd shall dispose the Sand as per the procedure laid down in the sub-rule 1(d) of Rule 9-B below.

- (v) The District Collector shall put in place proper administrative mechanism for enforcement of WALTA regulations in extraction and transportation of sand in I, II and III order Streams comprising of:

(a) Tahsildar concerned

(b) Representative of Deputy Director, Ground water Department.

(c) Assistant Engineer / Deputy Executive Engineer (concerned), RWS/Irrigation Department

(d) Station House Officer (concerned), Police Department

(e) Assistant Motor Vehicle Inspector / Motor Vehicle Inspector (concerned) from Transport Department

**(b) Identification of Sand reaches in IV, V and Higher order streams**

**(i) Constitution of District Level Sand Committee (DLSC):**

The identification of feasible sand bearing areas in IV, V and above

order streams/rivers for extraction shall be done by the District Level Sand Committee. The members of the committee are as follows:

- (a) District Collector : Chairman
- (b) Joint Collector : Vice-Chairman
- (c) \*Project Officer, ITDA concerned. : Member
- (d) Superintendent of Police: Member
- (e) District Panchayat Officer : Member
- (f) Regional Transport Officer: Member
- (g) Dy. Director, Ground Water Dept. : Member
- (h) Executive Engineer, Irrigation/River Conservator. : Member
- (i) Executive Engineer, Rural Water Supply : Member
- (j) Environmental Engineer, Andhra Pradesh State Pollution Control Board. Member
- (k) Assistant Director of Mines & Geology concerned: Member
- (l) Deputy Director of Mines & Geology concerned. : Member-Convener
- (m) Representative from M/s Andhra Pradesh Mineral Development Corporation Limited : Member
- (n) Any other invitees as suggested by the Chairman

\*In case of sand reaches falling partly or fully in Scheduled Areas.

- (ii) The Member-Convener shall convene the District Level Sand Committee (DLSC) meetings frequently to ensure sand availability in the District.
- (iii) The Deputy Director of Mines & Geology concerned shall identify the potential sand bearing areas on regular basis and place proposals for extraction before District Level Sand Committee.
- (iv) The Chairman, District Level Sand Committee shall order for joint inspection of identified sand bearing areas and obtain reports from the following:
  - (a) The Revenue Department shall demarcate the specified sand bearing area, where Sand is feasible for extraction, as per the geo-coordinates recorded along with two permanent references points and furnish the sketch.
  - (b) The Ground Water Dept. shall issue the feasibility report under Water, Land and Tree Rules, 2004 or any subsequent rules/ amendments to be issued by the Govt. from time to time, record the geo-coordinates of the specified sand bearing area as marked on ground by the Revenue Dept., with two permanent reference points along with specific recommendations on the thickness and mode of sand extraction.
  - (c) The Executive Engineer/River Conservator shall issue clearance for the specified sand bearing areas with Geo-coordinates along with details of the ramps.
  - (d) The Assistant Director of Mines & Geology concerned shall arrive at the quantity of sand feasible to be extracted basing on the Ground Water Department's feasibility report.

- (e) Representative from M/s Andhra Pradesh Mineral Development Corporation Limited shall accompany the team during the joint inspection to plan the subsequent operations.
- (v) The Collector & Chairman, District Level Sand Committee shall finalize the specified sand bearing areas based on Joint Inspection report and order the Deputy Director of Mines & Geology to obtain Approved Mining Plan, Environmental Clearance, Consent for Establishment and Consent for Operation from the competent authorities in the name of District Collector.
- (vi) After obtaining Statutory Clearances, District Collector shall entrust the work to M/s APMDCLTD and M/s APMDCLTD shall start extraction from the specified sand bearing area.

(c) Extraction of sand from specified sand bearing areas:

M/s. Andhra Pradesh Mineral Development Corporation Ltd. shall:

- (i) Extract sand by engaging a raising contractor from the specified sand bearing area to an approved stock yard. The raising contractor will be selected through a competitive reverse bidding process.
- (ii) Ensure the extraction of sand shall be as per the approved mining plan, Environment Clearance & CFE/CFO.
- (iii) Ensure that the extracted sand shall be moved to specified stock yards along with the Trip sheet in Form-S1.
- (iv) Establish CCTV cameras for monitoring of sand operations and vehicular movement.

(d) Disposal of sand from specified Stockyards:

M/s. Andhra Pradesh Mineral Development Corporation Ltd. shall:

- (i) Collect sale price and other applicable taxes and charges from the purchaser of Sand and credit the same to the Government Treasury account through the online system and issue Sand Sale Booking order in Form- S2 to the customer.
- (ii) Load the sand as per the approved capacity of the vehicle through weighment. In case of exigency, volume based loading is permitted for only a limited period.
- (iii) Issue Sand Waybill in Form -S3 to the vehicle driver prior to dispatch of sand from the stockyard
- (iv) Maintain daily production and dispatch register and statutory returns/clearances prescribed under various statutes
- (v) Furnish a sand reach area-wise monthly and yearly returns statement in Form -S4 and Form -S5 on the quantity of sand excavated and transported to specified stockyard(s) as well as sand dispatched from the specified stockyard to the end customers.
- (vi) Establish weighbridges and CCTV cameras to monitor sand operations and vehicular movement

- (vii) Put in place a system for real time tracking of sand carrying vehicles with GPS devices till the sand is delivered to the end consumer.

(e) Regulation of sand transportation in IV, V and above order streams/ Rivers:

- (i) The sand extracted from IV, V and above order Streams/Rivers shall be utilized anywhere within the State.
- (ii) The District Collector shall put in place a proper administrative mechanism for enforcement of extraction and transportation of sand by constituting Mandal level teams
- (iii) Sand used in the weaker section housing programme shall be exempted from any fee on a certificate issued by the District Collector or any officer authorized by District Collector.
- (iv) The period of extraction shall be One (1) year from the date of Consent for Operation (CFO) or exhaustion of permitted quantity whichever is earlier.
- (v) The DLSC shall review the status of Sand quarry at least thirty (30) days before the date of expiry of CFO or exhaustion of permitted quantity and order for joint inspection to explore continuation of extraction.
- (a) If the specified sand bearing area is feasible for sand extraction, the Chairman-DLSC shall call for Approved Mining Plan, EC, CFE & CFO and approve for continuation of extraction upon receipt of statutory clearances.
- (b) If the specified sand bearing area is not feasible for sand extraction, the Chairman-DLSC shall order for stoppage of sand extraction for a specified period

(f) Constitution of State Level Committee (SLC):

- (i) The State Level Committee shall consists of the following Officers:

State Level Committee	
Chief Secretary	Chairman
Director General of Police	Member
Secretary, Mines, III & Com. Dept	Member
Secretary, Revenue Dept.	Member
Secretary, PR & RD Dept..	Member
Secretary, Water Resource Dept.	Member
VC&MD, M/s APMDC Ltd	Member
Commissioner, Rural Development	Member
Commissioner, Transport Dept.	Member
Member-Secretary, APPCB	Member
Director, Ground Water Dept.	Member

Engineer-in-Chief, Irrigation Dept.	Member
Director of Mines & Geology	Member – Secretary
And any invitees as suggested by the Chairman	

- (ii) The State Level Committee shall meet periodically to take up review of the performance of Sand extraction in the state, examine the matters referred by District Level Sand Committee for review of any statutory provisions and issue necessary guidelines for proper implementation of the Rules.

(g) Complaint Redressal Mechanism:

A complaint Redressal mechanism is established to redress the grievances/complaints made by any citizen/NGOs in an effective and time bound manner:

- (i) Complaint Redressal Committee comprises of the following:
- (a) Collector and District Magistrate concerned –Chairman.
  - (b) Superintendent of Police of concerned District –Member.
  - (c) Deputy Director of Mines and Geology concerned–Member – Convener.
- (ii) Enquiry Team comprises of:
- (a) Revenue Divisional Officer concerned.
  - (b) Deputy Superintendent of Police concerned.
  - (c) Assistant Director of Mines and Geology concerned.
- (iii) The procedure of the Complaint Redressal Committee (CRC) is as follows:
- (a) Any person/Non-Governmental Organization/party may file a complaint regarding illegal sand mining, illegal transportation and illegal stocking to the Collector and District Magistrate with material evidence either through online or otherwise. Each such complaint will be uniquely numbered.
  - (b) On receipt of such complaint, the Collector and District Magistrate, shall forward the complaint to the enquiry team to conduct enquiry by duly causing inspection by calling the complainant and the other party if any, and submit enquiry report within thirty (30) days from the date of receipt of complaint.
  - (c) On receipt of enquiry report, the Complaint Redressal Committee shall take the decision on the report of the Enquiry team and pass speaking orders within fifteen (15) days.

(d) If aggrieved by the orders passed by the complaint redressal committee, the complainant may prefer an appeal before the State Level Redressal Committee comprising of :

- (i) Prl. Secretary/Secretary Mines, Industries & Commerce Department - Chairman
- (ii) Additional Director General (Law and order) of Police - Member
- (iii) Director of Mines & Geology – Member - Convener

The State Level Redressal Committee after due consideration shall dispose the appeal and pass speaking orders within thirty (30) days from the date of filing of appeal.

**(2) De-Siltation of Dams/Reservoirs/Barrages/Large Tanks:**

The Irrigation Department shall take-up de-siltation of Dams, Reservoirs, Barrages and large tanks directly or by allotting the work to M/s APMDC Ltd.

**(a) De-siltation of sand by Irrigation Department**

- (i) The Executive Engineer, Irrigation Department shall define and demarcate the area to be de-silted with Geo-coordinates for the purpose.
- (ii) There shall be joint inspection of the demarcated area by the Assistant Director of Mines & Geology concerned, Executive Engineer, Irrigation Department and nominee of M/s. Andhra Pradesh Mineral Development Corporation Ltd. to ensure that the demarcated area to be de-silted by Irrigation Department shall not overlap with any of the area(s) already under de-siltation or likely to be de-silted by M/s. Andhra Pradesh Mineral Development Corporation Limited.
- (iii) The Executive Engineer, Irrigation Department shall quantify the sand likely to be sourced by de-silting process.
- (iv) The Irrigation Department shall put in place a suitable administrative mechanism, as per the rules, at the field level to efficiently supervise the de-siltation process, for monitoring of dispatched sand and also to prevent any misuse of sand sourced from de-siltation.
- (v) The sand available after desilting should be handed over to M/s APMDC Ltd. for transporting to stockyards in Form S1 for supply to Government works and public use as per the procedures laid down by M/s APMDC Ltd.

**(b) De-siltation of Sand in Irrigation Projects by M/s APMDC Ltd.**

In case of handing over the areas to M/s APMDC Ltd., M/s APMDC Ltd. shall undertake the de-siltation work by following the norms.

(c) Disposal of sand sourced from Irrigation Projects from Stockyards

M/s APMDC Ltd shall dispose the sand from the specified stockyards as per the procedure laid down in the sub-rule 1(d) of Rule 9-B.

**(3)** De-casting sand from Patta lands:

## (a) De-casting in patta lands falling within River bed:

- (i) The pattadar shall apply to the District Collector along with copy of pattadar pass book and Title deed book and location of the land on village map.
- (ii) District Collector shall forward the application to the Asst. Director of Mines & Geology(ADMG) concerned and the ADMG shall take up joint inspection of the patta land with the following:
  - (a) Tahsildar shall identify the patta land, possessor/ occupier and furnish attested sketch demarcating the area. The boundaries will then be fixed on ground.
  - (b) The project officer/nominee of M/s APMDC Ltd. shall also be part of joint inspection team for the patta land where the pattadar is giving willingness/consent for de-casting sand to M/s APMDC Ltd.
  - (c) Mandal Agriculture Officer shall assess the thickness of the sand to be removed to make the land fit for agriculture.
  - (d) The Ground Water Dept. shall record the geo coordinates of the patta land as per boundaries fixed by the Tahsildar and give feasibility report.
  - (e) Executive Engineer, Irrigation Dept., concerned shall issue clearance for de-casting of patta lands and the location of patta land with reference to river course/bed along with the ramp points.
  - (f) Assistant Director of Mines & Geology shall stipulate the period of de-casting and assess the feasible quantity of sand to be de-casted.
- (iii) After receipt of joint inspection report, the Deputy Director of Mines & Geology concerned shall place the proposals for de-casting sand before the District Level Sand Committee.
- (iv) The District Level Sand Committee (DLSC) shall examine the proposals on de-casting sand from patta lands and accord its approval duly imposing the conditions as deemed fit.
- (v) After receipt of orders from the District Level Sand Committee (DLSC), District Collector shall issue necessary permission to the Deputy Director of Mines & Geology to obtain necessary statutory clearances from the competent authorities in the name of District Collector.
- (vi) Upon receipt of the statutory clearances, the District Collector shall entrust the work to M/s APMDC Ltd. for de-casting.
- (vii) M/s. Andhra Pradesh Mineral Development Corporation Limited shall enter into an agreement with the pattadar as per mutually agreed terms and conditions to undertake de-casting of sand from patta lands and for payment of beneficiary amount to the pattadars.
- (viii) The Pattadar will be paid a beneficiary amount as fixed by the Government.

- (ix) M/s APMDC Ltd. shall appoint a raising contractor under competitive reverse bidding process.
- (x) The sand so de-casted shall be moved to stockyards managed by M/s. APMDC Ltd. for subsequent disposal to end consumers as per the procedure laid down in sub-rule 1(d) of Rule 9-B above.

(b) De-casting in patta lands falling outside River bed and sand casted due to Marine sea transgression & regression

- (i) The pattadar shall apply to the District Collector along with copy of pattadar pass book and Title deed book and location of the land on village map.
- (ii) District Collector shall forward the application to the Asst. Director of Mines & Geology(ADMG) concerned
- (iii) The ADMG along with the concerned officials, as per the procedure laid down in sub-rule 3 (a)(ii) of Rule 9-B, shall take up joint inspection of the patta lands and submit the joint inspection report to DLSC.
- (iv) After receipt of joint inspection report, the Deputy Director of Mines & Geology concerned shall place the proposals for de-casting sand before the District Level Sand Committee.
- (v) The District Level Sand Committee (DLSC) shall examine the proposals on de-casting sand from patta lands and accord its approval duly imposing the conditions as deemed fit.
- (vi) The District Collector shall entrust the work to M/s APMDC Ltd. for de-casting and disposal of the sand.
- (vii) M/s. Andhra Pradesh Mineral Development Corporation Limited shall enter into an agreement with the pattadar as per mutually agreed terms and conditions to undertake de-casting of sand from patta lands and for payment of beneficiary amount to the pattadars.
- (viii) The pattadar will be paid a beneficiary amount as fixed by the Government.
- (ix) Depending upon the extent of patta land or quantity of sand to be de-casted, the Andhra Pradesh Mineral Development Corporation shall appoint a raising contractor under competitive bidding process.
- (x) The sand so de-casted shall be moved to stockyards managed by the Andhra Pradesh Mineral Development Corporation for subsequent disposal to end consumers as per the procedure laid down in sub-rule 1(d) of Rule 9-B above.
- (xi) Any contravention of conditions for de-casting by the pattadar, the Chairman, DLSC may order for collection of:
  - (a) Rs.1,00,000/- or Rs.500/- per TON whichever is higher as penalty on de-casting sand beyond the specified extent or in excess of permitted depth.
  - (b) Repeated violations will result in cancellation of permission
- (xii) To prevent indiscriminate removal of sand from patta lands abutting the Riverbed, more rigorous vigilance and inspections shall be taken up.

**(4) Fixation/Revision of Sale price of Sand:**

- (a) The sand shall be disposed to the end consumer from the specified

stockyards at a sale price as fixed by the Government plus transportation charges and other applicable taxes and charges.

(b) Sale price of sand per ton shall be reviewed and revised by the State Government as and when necessary.

**(5) Incidental charges:**

M/s APMDC Ltd. may, with the prior approval of the Government, collect incidental charges additionally towards maintenance of village link roads and service charges for stockyard maintenance.

**(6) Apportionment of Seigniorage Fee to Zilla Parishad General Funds:**

100% Seigniorage Fee shall be remitted to the General Funds under the Head of Account of Zilla Parishad concerned. The same shall be apportioned in the ratio of 25:50:25 among Zilla Parishad, Mandal Parishad and Gram Panchayat respectively.

**(7) Contribution to DMF:**

The Director of Mines & Geology shall issue apportionment orders to the districts.

**(8) Contribution to MERIT:**

The Director of Mines & Geology shall issue apportionment orders to the MERIT.

**(9) Remittance of sale proceeds of the Sand:**

The sale proceeds of the sand shall be remitted to the Government as per the procedure laid down by the Finance Department.

**(10) Release of operating expenditure to M/s APMDC Ltd.:**

The operating costs, administrative charges and Service charges incurred by M/s APMDC Ltd, shall be reimbursed by the Government and will be released by Director of Mines & Geology, Ibrahimpatnam periodically to M/s APMDC Ltd.

**(11) Sand extraction in Scheduled areas:**

- (a) Excavation and transportation of Sand to the designated stockyards from Sand bearing areas located partially/fully in Scheduled Areas shall be done by forming Tribal Societies as per the Panchayats Extension to Scheduled Areas (PESA) Rules, 2011 or any rules/amendments made there under with Technical and Administrative support from M/s APMDC Ltd. under the direct supervision and control of the Agency Magistrate/District Collector concerned. M/s APMDC Ltd. shall dispose the sand from the stockyards by following the norms as per sub-rule 1 (d) of Rule 9-B.
- (b) Operational guidelines shall be issued by the District Collector from time to time.

**(12) Registration of Vehicles/carriers/lorries for Sand Transportation:**

All the vehicles/carriers/lorries involved in sand transportation shall be registered online with M/s. APMDC Ltd. / Director of Mines & Geology for detection from other vehicles transporting sand through un-authorized sources. All Sand carrying vehicles shall have to be equipped with AIS 140 GPS devices.

**(13) Prohibition of sand quarrying within Safety zones**

Excavation and transportation of sand is prohibited within the safety zones of 500 meters, or as prescribed by the concerned Departments, from the Groundwater structures, road & railway bridges, railway lines and cross drainage structures, National and state highways etc. The concerned Departments shall protect the structures by displaying Boards near the prohibited structures. The officers shall be nominated by the concerned Heads of the Departments to exercise the powers mentioned in the sub-rule 16 of Rule 9-B to prevent unauthorized sand quarrying in prohibited areas.

**(14) Prohibition of stocking of sand**

No person, unless permitted by the Government, is allowed to stock the sand beyond the stated requirement in its application made online and shall not sell nor involve in any re-sale of sand. The applicant at all times would be obliged to utilize the sand only for the purpose stated in the application.

**(15) Ban on sand transportation across the border:**

Transportation of sand beyond the borders of the state is prohibited.

**(16) Offences and Penalties:**

The following penal provisions are applicable against the persons who involved in sale/illegal extraction/un-authorized excavation of sand in prohibited areas, trading and selling of sand, charging beyond cost of transportation and excavation, transporting sand without GPS devices, use or usage of machinery and vehicles in un-authorized excavation and transportation of sand to other States.

(a) In the case of the vehicles engaged in illegal/ un-authorized excavation in the prohibited areas (i.e. within 500 meters from the Ground water structures, Bridges, Dams, Railway lines and cross drainage structures etc.), transportation of sand outside the State and found transporting sand without valid Sand Way bill issued by the Asst. Director of Mines & Geology concerned, shall be penalized as follows:

Vehicle Type	First time (In Rs.)	Second time (In Rs.)
Tractor	Upto 10,000/-	Rs. 10,001 to 20,000/-
Lorry fitted with upto 10 tires capacity	Upto 25,000/-	Rs. 25,001/ to -50,000/-
Lorry fitted with above 10 tires	Upto 50,000/-	Rs. 50,001/- to 1,00,000/-
Machinery	Upto 50,000/-	Rs. 50,001/- to 1,00,000/-

- (b) Any vehicle transporting sand, if found, carrying sand in excess of the quantity specified in the Sand Way bill OR in excess of quantity permitted by the Transport Dept., penalty shall be levied on such excess quantity @ Rs.2000/- per MT.
- (c) Any vehicle transporting sand, if found, without installing GPS devices, shall be considered as illegal transportation of sand and the penalty shall be levied on the total quantity of sand available in the truck @ Rs.2000/- per ton.
- (d) Whenever any person extracts sand or has extracted sand in the areas other than those notified for lawful excavation, the officer authorized under sub-rule 16(f) of Rule 9-B shall assess such quantity of sand and levy and collect @ Rs.2,000/- per ton of sand or Rs.2.00 lakhs, whichever is higher, as penalty.
- (e) If any stock of sand beyond a person's reasonable requirement is stocked / hoarded / black marketed / sold, it shall be seized by the officer authorized under sub-rule 16(f) of Rule 9-B. The person shall be penalized as per sub-rule 16(d) of Rule 9-B.
- (f) Officers authorized to levy, collect penalties and seizure of vehicles from the persons involved in illegal mining / stocking / hoarding / selling / black marketing in the State authorized under these rules are as follows:
- (i) District Collector(Concerned)
  - (ii) Joint Collector(Concerned)
  - (iii) Superintendent of Police(Concerned)
  - (iv) Additional Superintendent of Police/OSD(Concerned)
  - (v) Sub-Collector/ Revenue Divisional Officer (Concerned).
  - (vi) Tahsildar (Concerned) Mandal.
  - (vii) Sub-Divisional Police Officer (Concerned).
  - (viii) Station House Officer (Concerned).
  - (ix) District/Divisional Panchayat Officer
  - (x) Deputy Director of Mines and Geology (Concerned)
  - (xi) Asst. Director of Mines & Geology (Concerned).
  - (xii) Any other officer nominated by Dist. Collector (Concerned)
- (g) The vehicle/machinery, found involved in any violation more than two times, such vehicle/machinery along with sand shall be seized by officers authorized in sub-rule 16 (f) of Rule 9-B duly following the procedure as under:
- (i) Issue show cause notice to the person/owner from whom the vehicle/machinery is seized.
  - (ii) Immediately take steps by preparing seizure report and produce the vehicle/machinery before the Competent Court to enable the person/owner from whom the vehicle/machinery is seized to file an application under Section 451 of Criminal Procedure Code (Cr.P.C) for release of vehicle/machinery.

- (iii) In the alternative, the person/owner from whom vehicle/machinery is to be seized shall be permitted to submit explanation to the show cause notice along with an application to the authorized officer seeking release of vehicle/machinery.
- (iv) Upon receipt of explanation to the show cause notice and the application for release of vehicle/machinery, the authorized officer shall consider the application and pass appropriate orders in accordance with law, within a period of two weeks there from, on production of security of Rs.25,000/- in case of tractor; Rs.1,00,000/- in case of vehicle upto 10 tonnes capacity; Rs.1,50,000/- in case of vehicle above 10 tonnes capacity and Rs.2,00,000/- for any machinery, in the form of Demand Draft drawn in favour of the authorized officer along with an affidavit/undertaking to produce the seized vehicle/machinery as and when required.
- (v) The fine paid as per the orders of Competent Court; the security furnished as per clause (iv) above shall be deposited in the head of account '0853- 102-81-other receipts' and the original challan shall be sent to the Asst. Director of Mines & Geology concerned.

(h) Disposal of seized sand illegally stored:

- (i) The Tahsildar (or) the officers nominated by Tahsildar at Mandal Level; Sub-Collector/Revenue Divisional Officer (or) the officers nominated by the Sub-Collector/Revenue Divisional Officer at Divisional Level; the Joint Collector/the District Collector (or) the Officers nominated by the Joint Collector/the District Collector at District Level shall seize illegal sand stocks.
  - (ii) Such seized sand shall be disposed by concerned Tahsildar/Sub Collector/RDO or any officer nominated by District Collector with the approval of the District Collector & Chairman of the District Level Sand Committee (DLSC) at the sale price as adopted and sale proceeds shall be remitted to the Government treasury.
  - (iii) The Sand Way bill for the seized sand shall be issued by the Asst. Director of Mines & Geology concerned in Form-S3.
- (i) M/s Andhra Pradesh Mineral Development Corporation Ltd. being the agent, shall be penalized for any extraction of sand beyond the specified area beyond the specified thickness and for any other violations by levying penalty of Rs.1,00,000/- or Rs.500/- per TON of sand quarried beyond the specified limits or in excess of thickness stipulated, whichever is higher.

**(17) Appeals and Revisions:**

(a) In case of I, II & III order (notified over exploited) streams:

- (i) Any person aggrieved by an order passed by the Authority at mandal level may prefer the appeal before the Joint Collector within fifteen (15) days from the date of receipt of such order.

(ii) Any person aggrieved by an order of the Joint Collector may prefer revision before the District Collector within fifteen (15) days from the date of receipt of such order.

(b) In case of IV, V (non-notified) and above order streams/rivers:

Against any order passed by the Chairman, DLSC, Deputy Director of Mines & Geology or Asst. Director of Mines & Geology, the aggrieved person may prefer a revision to the Government within thirty (30) days from the date of receipt of such order.

**(18) Powers to issue Orders/Clarifications/Guidelines:**

The Government shall be the sole Authority to issue clarifications, exemptions, guidelines or relaxation orders from time to time, in implementation of these rules.

**(19) Applicability of General Provisions:**

The General provisions of Minor Mineral Concession Rules, 1966 or any subsequent rules/amendments to be issued by Government or the orders, guidelines, clarifications issued by Government in this regard from time to time shall apply to any situation, which is not expressly stated herein."

(Encl: Annexures Form - S1 to Form - S5)

(BY ORDER IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

K. RAMGOPAL  
SECRETARY TO GOVERNMENT (MINES)

To

All the District Collectors in the State of A.P.  
The Director of Mines & Geology, A.P, Hyderabad.  
The Vice Chairman & Managing Director, APMDCLtd.

Copy to:

All the District Treasury Officers in the State of A.P.  
The Director, Treasuries & Accounts, A.P., Vijayawada.  
The Pay and Accounts Officer, Vijayawada.  
The Accountant General of Andhra Pradesh, Vijayawada.  
The P.S. to Hon'ble Deputy Chief Minister for Revenue  
The P.S. to Hon'ble Minister for PR & RD and Mines & Geology  
The P.S. to Hon'ble Minister for Water Resources (Irrigation)  
The P.S. to Hon'ble Minister for Finance & Planning  
The P.S. to Hon'ble Minister for Home  
The P.S. to Hon'ble Minister for Housing  
The P.S. to Secy. (Mines)  
The Law (H) Department.  
The Finance (FMU-REV-I&C) Department  
Sf/Sc (File No: INC01-MG0POLI/18/2019.M.II) (Com. No. 910066)

//FORWARDED :: BY ORDER//

SECTION OFFICER

## GOVERNMENT OF ANDHRA PRADESH



## FORM – S1

Sand Trip sheet from Sand bearing area/ De-silted area/Patta  
land to Stockyard  
[See Rule 9B(1)(c)(iii) &9B(2)(a)(v) of APMMC Rules, 1966]

Sand Reach code: \_\_\_\_\_

1. Trip No: \_\_\_\_\_
2. Date and time of issue :
3. Vehicle No. :
4. Quantity under transportation : Cu.Mt.
5. Name of the Raising Contractor:
6. Description of specified sand bearing area/Desilted area/Patta land :
  - a) Name of the area
  - b) Village
  - c) Mandal
7. Location of specified Stockyard :
  - a. Survey No.
  - b. Village
  - c. Mandal
8. Date and time of receipt at Stockyard :

Signature of the Receiving authority at  
Stockyard

Signature of the Issuing Authority at  
Sand Reach

## Note:

1. Overwriting in any form in the Trip sheet makes it invalid.
2. The Trip sheet shall be issued in duplicate
3. The driver shall carry the issued original Trip sheet and handover it to the authorized person of the allottee at the designated stockyard.
4. The tractor driver shall produce the Trip sheet to any authorized authority for checking purpose

## GOVERNMENT OF ANDHRA PRADESH



FORM – S2

Sand Sale Booking

Order Receipt

[See Rule 9B(1)(d)(i)&amp; 9B (2)(a)(vii) of APMMC Rules, 1966]

		GSTIN:
Order No.	Order date:	Valid upto:
Customer name		
Customer Mobile		
Customer GSTIN		
Delivery Address		
Vehicle No:		
Chasis No:		
Ordered Sand Quantity	/ CBM	/TON
Sand Price:		
CGST (2.50 %)		
SGST (2.50 %)		
Amount Paid (Rs)		
Stockyard Name		
Stockyard Address		
Stockyard Contact Details		
Project Officer Contact Details		
 AP Mineral Development Corporation charges (if any as approved by the Government)		
		GSTIN:
Service Charge (Rs.5/ CBM)		
Road Damage charges		
CGST (9%)		
SGST (9%)		
Amount paid (Rs.)		

## GOVERNMENT OF ANDHRA PRADESH



FORM – S3

Sand Way bill

from Stockyard to End

user

[See Rules 9B(1)(d)(iii), 9B(2)(a)(vii)&amp; 9B(16)(h)(iii) of APMMC Rules, 1966]

Way Bill No. \_\_\_\_\_ District Code \_\_\_\_\_

1. Name of the Mineral: ORDINARY SAND
2. Customer name:
3. Customer contact number:
4. Delivery address:
5. Sand Booking Order ID & Date:
6. Order quantity: \_\_\_ cbm / \_\_\_Tons
7. Order amount paid:
8. Stockyard address:
9. Stockyard person contact number
10. Loaded quantity: \_\_\_ cbm / \_\_\_Tons
11. Vehicle Registration No:
12. Driver name:
13. Driver Contact No.:
14. Valid Till:
15. QR Code:

Signature of the ADMG Concerned

Signature of the Issuing Authority

Note:

1. Overwriting in any form in the way bills makes it invalid.
2. The Way bill shall be issued in duplicate
3. The driver shall carry the issued original Way bill
4. The Vehicle driver shall produce the Way bill to any authorized authority for checking purpose

## GOVERNMENT OF ANDHRA PRADESH



## FORM – S4

Sand Way bill from De-Silted area to End user

[See Rule 9B(2)(a)(vii) of APMMC Rules, 1966]

Way Bill No. \_\_\_\_\_

District Code \_\_\_\_\_

1. Name of the Mineral: ORDINARY SAND
2. Customer name:
3. Customer contact number:
4. Delivery address:
5. Sand Booking Order ID & Date:
6. Order quantity: \_\_\_ cbm / \_\_\_Tons
7. Order amount paid:
8. De-silted area details:
  - a) Name of the area
  - b) Village
  - c) Mandal
  - d) Extent in Ha.
  - e) Area code
9. Details of Custodian of De-silted area
  - a) Name
  - b) Contact number
  - c) Address
10. Loaded quantity: \_\_\_ cbm / \_\_\_Tons
11. Vehicle Registration No:
12. Driver name:
13. Driver Contact No.:
14. Valid Till:
15. QR Code:

Signature of the ADMG Concerned

Signature of the Issuing Authority

## Note:

1. Overwriting in any form in the way bills makes it invalid.
2. The Way bill shall be issued in duplicate
3. The driver shall carry the issued original Way bill
4. The Vehicle driver shall produce the Way bill to any authorized authority for checking purpose

## GOVERNMENT OF ANDHRA PRADESH



## FORM – S4

Monthly Statement of extraction and disposal of Sand  
 [See Rules 9B(1)(d)(v) of APMMC Rules, 1966]

*Form S7-A*

S.No	Date	Production	Production Cumulative	Dispatch to Stockyard	Dispatch Cumulative	Balance

*Form S7-B*

S.No	Date	Production	Production Cumulative	Dispatch to Destination	Dispatch Cumulative	Balance

Signature of the Authorized Signatory

## GOVERNMENT OF ANDHRA PRADESH



## FORM – S5

Yearly Statement of extraction and disposal of Sand  
[See Rules9B (1)(d)(v) of APMMC Rules, 1966]

*Form S8-A*

S.No	Month	Production	Production Cumulative	Dispatch to Stockyard	Dispatch Cumulative	Balance

*Form S8-B*

S.No	Month	Production	Production Cumulative	Dispatch to Destination	Dispatch Cumulative	Balance

Signature of the Authorized Signatory

GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

MINES & MINERALS - REGULATION OF SAND MINING IN THE STATE-AMENDMENT TO  
ANDHRA PRADESH MINOR MINERAL CONCESSION RULES, 1966 - ORDERS - ISSUED

=====

INDUSTRIES & COMMERCE (MINES-III) DEPARTMENT

G.O.MS.No. 25

Dated: 16-04-2021.  
Read the following:

1. G.O.Ms.No.1172, Ind. & Com. Dept, Dt:04-09-1967.
2. G.O.Ms.No.70, I.I.I&C (M.II) Dept., Dt:04.09.2019
3. G.O.Ms.No.71, I.I.I&C (M.II) Dept., Dt:04.09.2019
4. G.O.Ms.No.72, I.I.I&C (M.II) Dept., Dt:04.09.2019
5. G.O.Ms.No.73, I.I.I&C (M.II) Dept., Dt:04.09.2019
6. G.O.RT.No.252, I.I.I&C (ESTT) Dept.,Dt:09.10.2019
7. G.O.Ms.No.86, I.I.I&C (M.II) Dept., Dt:11.10.2019
8. G.O.Ms.No.99, I.I.I&C (M.II) Dept., Dt:15.11.2019
9. G.O.Ms.No.31, Ind. & Com. (Mines-III) Dept.,Dt:09.06.2020
10. G.O.Ms.No.32, Ind. & Com. (Mines-III) Dept., Dt:25.06.2020
11. G.O.Ms.No.41, Ind. & Com. (Mines-III) Dept., Dt:10.08.2020
12. G.O.Ms.No.69, Ind. & Com. (Mines-III) Dept., Dt:23.10.2020
13. G.O.Ms.No.78, Ind. & Com. (M.III) Dept., Dt:12.11.2020
14. G.O.Ms.No.5, Ind. & Com. (M.III) Dept., Dt:16.02.2021
15. From the DM&G, AP, single e-file No:INC01-MG0POLI/1/2021.

\*\*\*\*\*

**ORDER:-**

In the G.O. 13<sup>th</sup> read above, Government, in due consideration of the recommendations of the Group of Ministers, have issued orders for upgrading the existing Sand Policy and accordingly decided to issue amendments to Rule 9-B of Andhra Pradesh Minor Mineral Concession Rules, 1966.

2. Accordingly, the following notification will be published in the Extra-Ordinary issue of the Andhra Pradesh Gazette **dt.**16-04-2021.

**NOTIFICATION**

In exercise of the powers conferred by sections 15(1), 15(1A), 21(2), 22, 23 and 23(c) of Mines and Minerals (Development and Regulation) Act, 1957, the Government hereby make the following amendments to Andhra Pradesh Minor Mineral Concession Rules, 1966 issued in G.O.Ms.No.1172, Industries (B-1), 4<sup>th</sup> September 1967 as subsequently amended.

2. These rules shall come into force from the date of issue of this notification. However, the Amendments issued to APMMC Rules, 1966 vide G.O.Ms.No.71, I.I.I&C (M-II) Dept. dated 04.09.2019 and as subsequently amended shall remain in force until such time the sand operations are completely taken over by the Agency(ies) selected for the respective package.

(P.T.O)

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**AMENDMENT**

In the said Rules,-

1. in the item (a) in Rule 9-B (1)(a)(iv), for the words "for local needs by bullock carts and tractors", the words "for local needs by bullock carts" shall be substituted.
2. for the item (b) in Rule 9-B (1)(a)(iv), the following shall be substituted, namely:
 

"Sand shall be made available for self-consumption of village(s) abutting the Reaches, Government sponsored Weaker Section Housing schemes and Government R&R packages Housing Free of Cost through a coupon system. The subsidy towards the same shall be borne by the State Government. Provided that, for supply of sand for self-consumption of villages abutting the Reaches, the statutory levies viz. Seigniorage fee, Contribution to DMF and MERIT shall be exempted from the consumers by the Agency selected for the particular package. The cost incurred by the Agency towards the Sand operations shall be collected from the consumers as applicable."
3. the item (d) in Rule 9-B (1)(a)(iv) and the item (m) in Rule 9-B (1)(b)(i) shall be omitted.
4. the item (iii) in Rule 9-B (1)(b), the following shall be substituted, namely:
 

"(iii) The Deputy Director of Mines & Geology concerned shall identify the potential sand bearing areas on regular basis along with Line Departments duly estimating the thickness of sand, Geo-coordinates of the demarcated area and mode of sand extraction and place the proposals for extraction before District Level Sand Committee."
5. for item (b) under Rule 9-B (1)(b)(iv), the following shall be substituted, namely:
 

"(b) The Deputy Director, Ground Water Dept., shall issue clearance for the specified sand bearing areas duly evaluating the report submitted by the Deputy Director of Mines & Geology concerned."
6. for item (c) under Rule 9-B (1)(b)(iv), the following shall be substituted, namely:
 

"(c) The Executive Engineer/River Conservator shall issue clearance for the specified sand bearing areas as proposed by the Deputy Director of Mines & Geology concerned duly providing the details of the ramps."
7. in the item (d) under Rule 9-B (1)(b)(iv), for the words "Assistant Director of Mines and Geology the words 'Deputy Director of Mines and Geology'" and for the words "basing on the Ground Water Department's feasibility report.", the words "basing on the Deputy Director Ground Water Department's clearance" shall be substituted.
8. the item (e) in Rule 9-B (1)(b)(iv) shall be omitted.
9. in the item (v) in Rule 9-B (1)(b), for the words "in the name of DistrictCollector", the words "in the name of the Agency selected for the respective package" shall be substituted.
10. In the said Rules, for the item (vi) under Rule 9-B (1)(b), the following shall be substituted, namely:
 

"(vi) After obtaining statutory clearances, Deputy Director of Mines & Geology

(Contd.)

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shall intimate the details of the new reaches to the Director of Mines & Geology for addition of reaches to the Selected Agency for the respective package.”

11. after the item (vi) under Rule 9-B (1)(b), the following shall be added, namely:

“(vii) The Deputy Director of Mines & Geology concerned shall transfer all the statutory clearances of the reaches in the name of the Selected agency for the respective package.

(viii) After commencement of the agreement with the Selected Agency, in case of any newly identified sand reaches, the statutory clearances for the same shall be taken in the name of the selected agency.”

12. in Rule 9-B (1)(c), for the words “M/s Andhra Pradesh Mineral Development Corporation Ltd., the words “The Agency selected for the particular Sand package” shall be substituted.

13. items (i), (iii), (iv) in Rule 9-B (1)(c) shall be omitted and in the item (iii a) in Rule 9-B (1)(c) for the words “village/village(s) within a radius of 5 kms abutting the IV, V & Higher order streams” the words “village/village(s) abutting the IV, V & Higher order streams” shall be substituted.

14. after the Clause (c) in Rule 9-B (1), the following shall be inserted, namely :

**(c-1) Grant of Lease to the Successful Bidder for Extraction and Sale of Sand:**

1. After receipt of recommendation regarding the successful bidder from the Service Provider, the Director of Mines & Geology shall issue Letter of Intent (LOI) to the Successful bidder within 3 days.
2. The Successful Bidder shall be required to enter into an Agreement with the Director of Mines & Geology along with the execution of Quarry Lease Deed, as per the format given in Form S1 (Appended), within a period of two(2) weeks from the date of issue of LOI duly furnishing the Performance Security for an amount as mentioned in the tender document towards Security deposit in the form of Bank Guarantee and paying all costs related to stamp duty, registration of the Quarry lease and any other applicable statutory charges.

Provided that, upon entering into an Agreement with the successful bidder, the Director of Mines & Geology shall immediately issue a work order to the successful bidder.

Provided that Quarry Lease Deed shall be executed within two(02) weeks from the date of issue of LOI, failing which the letter of intent shall be revoked and the Bid Security shall be forfeited.

Provided that Director of Mines & Geology may one-time allow a further suitable period at his/her sole discretion with reasons recorded in writing.

(Contd.)

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Provided further that the State Government may allow a further suitable period at its sole discretion with reasons recorded in writing.

3. If there is any default in payments by the bidder, the DM&G shall forfeit the amounts paid by the bidder.

4. The Agency shall adhere to the conditions of Agreement, Lease Deed and all other applicable Acts, Rules and Guidelines”

15. for the Rule 9-B (1)(d), the following shall be substituted, namely :

**(d-1) Responsibilities of the Lessee selected for the particular package:**

1. The Lessee shall explore to employ “Boatsmen Societies” for sand excavation from specific notified Reaches through de-siltation, as per the procedure in vogue.
2. The Lessee shall be required to comply with the Sale price of Sand as fixed by GoAP at the reaches/stockyard and at specific cities/locations in the State.
3. The Lessee shall be required to meet the prescribed optimum operation of reaches, excavation, storage and sale obligations, as well as comply with all other conditions, as may be prescribed by the Director of Mines & Geology / State Government from time to time so that requisite quantity of Sand be made available and supplied to both Private and Government Construction works.
4. The Lessee shall be required to comply with all statutory provisions and shall indemnify the State Government against all liabilities, costs, expenses, damages and losses (including but not limited to any interest, penalties and legal costs) arising out of or in connection with breach or non-compliance with applicable laws.
5. The Lessee shall load Sand from Stockyard/Reach in the vehicles in case the Consumer arranges for their own transportation arrangements.
6. The Lessee shall engage and keep standby vehicles (~20 vehicles per Stockyard/Reach) for transportation of sand to consumers as and when required.
7. The Lessee shall deposit prescribed Performance Security Deposit which shall be liable to be forfeited in case of any default in timely payments or non-compliance with its obligations as per the Rules and as prescribed in the tender document.
8. The Lessee shall permit Sand booking through offline mode such that any consumer can go to the Stockyards/Reaches of their choice directly and after verifying the quality of sand and making necessary payments there itself can procure the sand in offline mode.

(Contd.)

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9. The Lessee shall permit "Free of Cost" sand through bullock carts as per existing mechanism.
10. The Lessee shall supply Sand "Free of Cost" for self-consumption of villages abutting the Reaches, Government sponsored Weaker Section Housing schemes and Government R&R packages Housing, through a coupon system. The subsidy towards the same shall be borne by the State Government.

Provided that, for supply of sand for self-consumption of villages abutting the Reaches, the statutory levies viz. Seigniorage fee, Contribution to DMF and MERIT shall be exempted from the consumers by the Agency. The cost incurred by the Agency towards the Sand operations may be collected from the consumers as applicable.

11. The Lessee shall remit the cost incurred by Dept., of Mines & Geology, towards obtaining the statutory clearances viz. Approved Mining Plan(AMP), Environmental Clearance (EC), Consent for Establishment (CFE) / Consent for Operation (CFO) for the sand reaches which are handed over to the Agency for undertaking Sand operations, as per the procedure laid down by Director of Mines & Geology. The detailed procedure shall be communicated by the Director of Mines & Geology (DMG).
12. Lessee shall be required to abide by all Applicable Laws such as but not limited to Sand Policy of Andhra Pradesh, Mines Act 1952, MMDR Act 1957, APMRC Rules 1966, WALTA Act & Rules, MOEF&CC notifications, Office Memorandums & Guidelines and any other applicable law, rules, Government orders, Instructions issued by Government and Dept., of Mines & Geology from time to time.

13. In addition to this, the Lessee shall ensure the following:

**(a) At Sand reaches**

1. Lessee must erect boundary pillars and shall ensure that the excavation does not take place outside the demarcated area/lease boundary.
2. Lessee shall secure perimeter of the dedicated sand bearing area to avoid encroachment at the designated reach.
3. Lessee shall excavate only up to the approved depth as per Approved Mining Plan at the designated reach.
4. Lessee shall be held responsible in case the Lessee fails to adhere to the above three(3) conditions and any other violations as per extant Rules.
5. Lessee shall deploy the necessary manpower to excavate Sand in accordance with the Approved Mining Plan, conditions of Environmental Clearance, Agreement guidelines, and as per the directives given by DMG.
6. The Lessee shall ensure that all the Reaches handed over to him with all statutory clearances are operational at all times.
7. During the non-monsoon season, if the number of reaches operating at optimum capacity fall below 70% of the total number of reaches in a package, the penal clauses shall be invoked as prescribed in the Tender document.
8. The DMG or any officer authorized by DMG shall have the right to levy penalty as per the penal clauses specified in the tender document.

(Contd.)

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**(b) At Stockyards/ Reserve depots:**

1. In order to meet the demand of Sand during monsoon season (i.e., in the months of July, August and September), the Lessee shall stock such quantity of Sand as prescribed by the Director of Mines & Geology with prior approval of the State Government or as specified in the Tender document at various Reserve Depots, in order to make the Sand available for sale throughout the State at the rate fixed by the State Government.
2. The Detailed List of stockyards along with the details of quantity of sand stock available, location etc. shall be intimated to Director of Mines & Geology by 30th June of every year.
3. The Penal provisions for not maintaining the specified amount of Reserve stocks shall be prescribed in the Tender document/ Agreement.
4. As the onset of Monsoon season may vary because of geo-climatic conditions, the Reserve stock requirement shall be maintained accordingly.
5. During the non-monsoon seasons, Sand may be supplied to the consumers from reaches to the extent possible.

However, for smooth supply of sand, if required, stockyards may be maintained at locations which cannot be served directly from the reaches in order to meet the requirement of sand.

6. Notwithstanding anything stated in these Rules/Agreement, in order to meet the demand of sand, the Agency shall maintain reserve depots / stockyards at any specified locations in the State as per the instructions of the Director of Mines & Geology.
7. In cases where the Lessee delivers Sand to the consumers from reach/stockyard in vehicles of the Lessee to a place which is distant from reach/stockyard, the Lessee shall abide by Sand rates as notified by the State Government for different cities/locations in the State.
8. Lessee shall identify and arrange Land for Reserve depots/stockyards, if maintained, with proper connectivity and ease of access for consumers.
9. Lessee shall collect sale price of Sand from the customers and issue Sale Waybill/ Invoice along with the details of vehicle number, quantity etc., as applicable to the customer.
10. Lessee shall issue a copy of the said Sale waybill / Invoice to the vehicle driver prior to dispatch of sand from the Reach/stockyard.
11. Lessee shall load the sand as per the approved capacity of the vehicle.
12. Lessee shall maintain daily production and dispatch register and statutory returns/clearances prescribed under various statutes.
13. Lessee shall furnish a sand reach / stockyard wise monthly and yearly returns statement in Form-S2(Appended) and Form-S3 (Appended) respectively to the Dept., of Mines & Geology on the quantity of sand excavated and transported to stockyard(s) as well as sand dispatched from the reaches / stockyard to the end customers within seven(7) days of the succeeding month.

**(c) Sale & Transportation**

1. Lessee shall obtain Dispatch permits/Transit forms / passes as per the procedure laid down by the Director of Mines & Geology for transportation of sand from reaches/stockyard to consumers.
2. The Lessee shall ensure that sand is available for sale throughout the year in the State.
3. The Lessee shall use authorized ramps as per existing mechanism for transportation of sand from the reaches.

(Contd.)

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**(d) Addition of New Sand reaches**

1. New Sand Reaches shall be continuously identified by the Dept., of Mines & Geology during the contract period for un-interrupted supply of sand, subject to availability of sand bearing areas.
2. Any new reaches of higher and lower order streams as identified by the Dept., of Mines & Geology in a package area during this period shall be allotted to the Lessee and Lessee shall undertake excavation, storage, sale etc. as per the existing mechanism.

**(e) Other conditions:**

1. The Lessee shall coordinate with the Deputy Director of Mines & Geology of the concerned district for taking over the details of the sand reaches, location details, extent, transfer of statutory clearances in the name of the Lessee and other requisite documents required to commence sand operations.
2. The Lessee shall permit and extend necessary support to the officials of the Dept., of Mines & Geology, officials of Special Enforcement Bureau (SEB), Police Dept., and officers from any other Law enforcement agency to inspect, check the sand operations, storage/stocking, sale, stock, stockyard operations, and vehicles as per the provision of Act and Rules and procedures in vogue.
3. The number of optimum operation of reaches shall be relaxed in case of issues beyond the control of the lessee such as inundation of the reaches, drought situation & Force Majeure events (Acts of God) and Govt./Judicial Orders.

**(d-2) Cancellation of Leases**

1. In case of any breach or non-compliance with any of the provisions of the Act and rules made thereunder and any violations to these Rules, the quarry lease inclusive of the Agreement shall be liable to be terminated by the Director of Mines & Geology.
2. Against any order issued by the Director of Mines & Geology, the Lessee may prefer a Revision before the State Government under Rule 35-B of APMMC Rules 1966."
3. for the items (i), (ii) & (iii) in Rule 9-B (1)(e), the following shall be substituted, namely :

"(i) The sand extracted by the Lessee shall be utilized anywhere within the State.

(ii) The District Collector shall put in place a proper administrative mechanism to curb illegal extraction and transportation of sand."

(iii) Sand shall be made available for self-consumption of village(s) abutting the Reaches, Government sponsored Weaker Section Housing schemes and Government R&R packages Housing Free of Cost through a coupon system. The subsidy towards the same shall be borne by the State Government.

(Contd.)

::8::

Provided that, for supply of sand for self-consumption of villages abutting the Reaches, the statutory levies viz. Seigniorage fee, Contribution to DMF and MERIT shall be exempted from the consumers by the Agency selected for the particular package. The cost incurred by the Agency towards the Sand operations shall be collected from the consumers as applicable"

17. in the Clause (i) in Rule 9-B (1)(f), for the words "Secretary, Mines, III & Com. Dept", the words "Prl. Secretary, Ind. & Com. (Mines) Dept." and for the words "Secretary, Mines, PR & RD Dept", the words "Prl. Secretary, PR & RD Dept." shall be substituted, the words "Commissioner, Special Enforcement Bureau" and the words "VC & MD, M/s APMDC Ltd. shall be omitted.
18. in the Clause (ii), in Rule 9-B (1)(f), for the words "Sand extraction" the words "Sand extraction, storage, sale, transportation etc." shall be substituted.
19. in the Rule 9-B (2), for the words "or by allotting the work to M/s APMDC Ltd." the following shall be substituted, namely :  
 "Provided that, for undertaking De-siltation operations in areas other than Prakasam Barrage and Dawaleswaram barrage, the Irrigation Dept., may allot the De-siltation work to the Lessee selected for the respective Package on mutually agreed terms and conditions through Director of Mines & Geology."
20. for the item (ii) in Rule 9-B (2)(a), the following shall be substituted, namely:  
 "(ii) There shall be joint inspection of the demarcated area by the Assistant Director of Mines & Geology concerned, Executive Engineer, Irrigation Dept., to ensure that the demarcated area to be de-silted by Irrigation Dept., shall not overlap with any of the area(s) already under de-siltation or likely to be de-silted by the Lessee appointed for the particular Package."
21. for the item (v) in Rule 9-B (2)(a), the following shall be substituted, namely :  
 "(v) In case of handing over the areas for De-siltation to the Agency, the Agency shall undertake the de-siltation work by following the prescribed norms."
22. after the item (v) in Rule 9-B (2)(a), the following shall be inserted, namely :  
 "(vi) The procedure for de-siltation of sand shall be prescribed by the Irrigation Department.  
 (vii) The procedure for disposal of sand available after de-silting shall be prescribed by the Director of Mines & Geology / State Government."
23. the clauses (b) and (c) in Rule 9-B (2) and the sub-Rule (3) of Rule 9-B shall be omitted.

(Contd.)

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24. for the words "specified stockyards" in the clause (a) of Rule 9-B (4), the words "reaches/stockyards" shall be substituted.

25. for the sub-Rule (5) in Rule 9-B, the following shall be substituted, namely :

"(5) Remittance of tender document fee proceeds to Dept., of Mines & Geology:  
The proceeds from sale of tender document shall be remitted to the account of Dept., of Mines & Geology as specified by Director of Mines & Geology."

26. for the sub-Rule (9) in Rule 9-B, the following shall be substituted, namely :

"(9) Remittance of sale proceeds of Sand:

The periodic payments by the Agency selected for the particular package shall be remitted fortnightly to the Government as per the procedure laid down by the Finance Department."

27. the sub-Rule (10) in Rule 9-B shall be omitted.

28. for the sub-Rule (11) in Rule 9-B, the following shall be substituted, namely :

"(11) Sand extraction in Scheduled areas:

The Sand reaches located in Scheduled Areas shall be granted and Operated by the Tribal Societies as per the Panchayats Extension to Scheduled Areas (PESA) Rules, 2011 or any rules/amendments made thereunder. "

29. the sub-Rule (12) in Rule 9-B shall be omitted.

30. for the sub-Rule (14) in Rule 9-B, the following shall be substituted, namely:

"(14) Prohibition of stocking of Sand:

No person, unless permitted by the Government, is allowed to stock the sand beyond his/her self consumption requirements and shall not sell nor involve in any re-sale of sand"

31. in the sub-Rule (16) in Rule 9-B, the words "transporting sand without GPS devices" shall be omitted.

32. in clause (a) in Rule 9-B (16), for the words "Sand Way bill issued by Asst. Director of Mines & Geology concerned" the words "Sand Way bill /invoice" shall be substituted.

33. in clause (b) of Rule 9-B (16), for the words "Sand Way bill" the words "Sand Way bill / Invoice" shall be substituted.

34. for the clause (c), in sub-Rule (16), in Rule 9-B, the following shall be substituted, namely :

"In any case person including the agency / transporter sells the sand above the notified prices, a penalty of Rs.2000 per metric ton shall be levied;"

35. in the item (xii), in Rule 9-B (16)(f), for the words "Any other officer nominated by Dist. Collector (concerned)", the words "Any other officer nominated by Dist. Collector (concerned) / Director of Mines & Geology" shall be substituted.

36. in the clause (i), in sub-Rule (16) of Rule 9-B, for the words "M/s Andhra Pradesh Mineral Development Corporation Ltd.", the words "The Agency selected for the respective package" shall be substituted.

37. for the sub-Rule (17), in Rule 9-B, the following shall be substituted, namely :

(Contd.)

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**“(17) Appeals and Revisions:**

1. Any person aggrieved by an order passed by the Deputy Director of Mines & Geology / Assistant Director of Mines & Geology may prefer an Appeal before the Director of Mines & Geology under Rule 35-A of APMMC Rules 1966.
  2. Any person / agency aggrieved by an order passed by the Director of Mines & Geology / Officials of Special Enforcement Bureau (SEB) pertaining to sand matters may prefer a Revision before the State Government under rule 35-B of APMMC Rules 1966.
38. the sub-Rule (18) , in Rule 9-B shall be read as sub-Rule 18(a) of Rule 9-B.
39. after the clause (a), in Rule 9-B (18), the following shall be inserted, namely :

“(b) Director of Mines and Geology shall issue operational guidelines from time to time for extraction and sale of sand to maintain environmentally sustainable sand mining in the State.”

40. after the sub-Rule (19), in Rule 9-B, the following shall be inserted, namely:

**“(20) Interest:**

The State Government shall charge simple interest at the rate of twenty-four (24) per cent per annum on any payment due to State Government which is delayed beyond the due date thereof.”

**(21)Exit Plan for the existing leases:**

1. Regarding IV, V and above order streams, M/s APMDC Ltd. shall hand over existing reaches to the Selected Agency for the respective package for extraction and disposal of the balance quantity of sand available in the reaches. The Successful bidder, after entering the agreement and execution of Lease deed shall be authorized to take over the sand reaches immediately for continuation of operations.
  2. The residual sand stocks in the stockyards/depots along with the infrastructure created shall be handed over to the selected Agency(ies) at the sale price of sand fixed by the Government for disposal to the end consumers.
  3. All the assets available with M/s APMDC Ltd. pertaining to sand operations such as weighbridges, CCTV cameras, Computers and other accessories etc., shall be handed over to the selected Agency(ies) duly evaluating and ascertaining the book value of the Assets and on mutually agreed terms and conditions.”
41. (a) the following Form S-1, Form S-2 and Form S-3 shall be substituted as annexed to this Order, namely,-
- (b) the existing Form S-4 and Form S-5 shall be omitted.

(Contd.)

::11::

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**GOPAL KRISHNA DWIVEDI  
PRINCIPAL SECRETARY TO GOVERNMENT (MINES)**

To

The Commissioner of Printing, Stationery & Stores Purchases (Printing Wing) Andhra Pradesh, Vijayawada. (with a request to publish the above notification and arrange to send 200 copies of the same to the Government in Industries & Commerce (M.III) Department and 100 copies to the Director of Mines & Geology, A.P., Ibrahimpatnam, Vijayawada)

Copy to:

The Director of Mines & Geology, Ibrahimpatnam, Vijayawada.

The VC&MD, APMDC, Kanuru, Vijayawada.

The Commissioner, Special Enforcement Bureau, AP, Vijayawada.

The Director, Ground water & Water Audit Department, Vijayawada.

All the District Collectors in the State of A.P.

All the District treasury Officers in the State of A.P.

The Director, Treasures & Accounts, A.P., Vijayawada.

The Pay and Accounts Officer, Vijayawada.

The Accountant General of Andhara Pradesh, Vijayawada.

The P.S. to Hon'ble Deputy Chief Minister of Revenue.

The P.S. to Hon'ble Minister for PR & RD and Mines & Geology.

The P.S. to Hon'ble Minister for Water resources (Irrigation)

The P.S. to Hon'ble Minister for Finance & Planning.

The P.S. to Hon'ble Minister for Home.

The P.S. to Hon'ble Minister for Housing.

The PS to Secy. to Hon'ble Chief Minister.

The PS to Prl., Secy.(Mines), Ind.& Com. Dept.

The Law (H) Department.

The Finance (FMU-REV-I&C) Department.

SF/SC (Comp. No:1340996 )

\\ **FORWARDED :: ORDER** \\

**SECTION OFFICER**

## APPENDIECES

## FORM S-1

**Lease Deed for Sand Package - XX (XX districts)  
(See Sub-Rule 1(c-1)(ii) of Rule 9-B of APMMC Rules, 1966)**

This agreement entered into on this day of \_\_\_\_\_ of \_\_\_ between the Director of Mines & Geology on behalf of Government of Andhra Pradesh, referred to as the Lesser, which expression shall unless repugnant to the subject or context mean and include its successors, assignees and representatives etc., on one part.

AND

Sri/M/s. / S/o. \_\_\_\_\_ residing at herein after referred to as the Lessee) which expression shall include its successors in interest, legal representatives etc., on other part.

Whereas the <NAME OF THE SERVICE PROVIDER> Limited vide notification No. \_\_\_\_\_ dated: \_\_\_\_\_ invited online applications for extraction of sand from the Sand reaches, stocking, sale etc in Package – XX covering XX districts.

The Director of Mines & Geology issued Letter of Intent for the Sand Package vide Proceedings No. \_\_\_\_\_, dt: \_\_\_\_\_. This lease is subject to the extent, terms & conditions of notification and Andhra Pradesh Minor Mineral Concession Rules, 1966.

**NOW IT IS MUTUALLY AGREED AND DECLARED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:-**

**SCOPE OF THE WORK:**

The Lessee / Lessee Company shall extract and store sand in Package – XX covering XX districts, with the details of specified areas along with corresponding geo-coordinates as provided in the Annexure 1, and dispose sand from the reach/stockyard at the rate not more than the sale price fixed by the Government from time to time.

**PERIOD OF LEASE:**

The lease deed shall be in force with effect from \_\_\_\_\_ and shall expire on \_\_\_\_\_.

The lease is not transferable.

**QUANTITY OF SAND TO BE EXTRACTED:**

1. The Lessee shall extract sand, stock, sale etc from the Sand reaches in Package – XX covering XX districts as per the details of specified areas along with corresponding geo-coordinates is provided in the Annexure 1.
2. The Lessee shall extract the indicated quantity from the specified sand reach, during the period of agreement in consonance with Approved Mining Plan, Environment Clearance, Consent for Establishment & Operation and other applicable Acts, Rules and guidelines in vogue.
3. The Lessee while extracting sand from the reach shall confine to the thickness specified in the Approved Mining Plan and to the boundaries notified.
4. The Lessee shall extract indicated quantity of sand during the period of agreement and sell/transport/dispatch to consumers /stockyards/depots/duly paying the statutory payments in advance from time to time.

5. The Lessee shall maintain true records of dispatch of sand from the sand reaches to the end consumer and stockyards.
6. The Lessee shall maintain true records of dispatch of sand from the reaches/stockyards/depots and file monthly and yearly returns to the competent authority as per APMMC Rules, 1966.

CONDITIONS:

1. The Lessee shall explore to employ "Boatsmen Societies" for sand excavation from specific notified Reaches through de-siltation, as per the procedure in vogue.
2. The Lessee shall be required to comply with the Sale price of Sand as fixed by GoAP at the reaches/stockyard and at specific cities/locations in the State.
3. The Lessee shall be required to meet the prescribed optimum operation of reaches, excavation, storage and sale obligations, as well as comply with all other conditions, as may be prescribed by the Director of Mines & Geology / State Government from time to time so that requisite quantity of Sand be made available and supplied to both Private and Government Construction works.
4. The Lessee shall be required to comply with all statutory provisions and shall indemnify the State Government against all liabilities, costs, expenses, damages and losses (including but not limited to any interest, penalties and legal costs) arising out of or in connection with breach or non-compliance with applicable laws.
5. The Lessee shall load Sand from Stockyard/Reach in the vehicles in case the Consumer arranges for their own transportation arrangements.
6. The Lessee shall engage and keep standby vehicles (~20 vehicles per Stockyard/Reach) for transportation of sand to consumers as and when required.
7. The Lessee shall deposit prescribed Performance Security Deposit which shall be liable to be forfeited in case of any default in timely payments or non-compliance with its obligations as per the Rules and as prescribed in the tender document.
8. The Lessee shall permit Sand booking through offline mode such that any consumer can go to the Stockyards/Reaches of their choice directly and after verifying the quality of sand and making necessary payments there itself can procure the sand in offline mode.
9. The Lessee shall permit "Free of Cost" sand through bullock carts as per existing mechanism.
10. The Lessee shall supply Sand "Free of Cost" for self-consumption of villages abutting the Reaches, Government sponsored Weaker Section Housing schemes and Government R&R packages Housing, through a coupon system. The subsidy towards the same shall be borne by the State Government.  
 Provided that, for supply of sand for self-consumption of villages abutting the Reaches, the statutory levies viz. Seigniorage fee, Contribution to DMF and MERIT shall be exempted from the consumers by the Agency. The cost incurred by the Agency towards the Sand operations may be collected from the consumers as applicable.
11. The Lessee shall remit the cost incurred by Dept., of Mines & Geology, towards obtaining the statutory clearances viz. Approved Mining Plan(AMP), Environmental Clearance (EC), Consent for Establishment (CFE) / Consent for Operation (CFO) for the sand reaches which are handed over to the Agency for undertaking Sand operations, as per the procedure laid down by Director of Mines & Geology. The detailed procedure shall be communicated by the Director of Mines & Geology (DMG).
12. Lessee shall be required to abide by all Applicable Laws such as but not limited to Sand Policy of Andhra Pradesh, Mines Act 1952, MMDR Act 1957, APMMC Rules 1966, WALTA Act & Rules, MOEF&CC notifications, Office Memorandums &

Guidelines and any other applicable law, rules, Government orders, Instructions issued by Government and Dept., of Mines & Geology from time to time.

13. In addition to this, the Lessee shall ensure the following:

**(a) At Sand reaches**

1. Lessee must erect boundary pillars and shall ensure that the excavation does not take place outside the demarcated area/lease boundary.
2. Lessee shall secure perimeter of the dedicated sand bearing area to avoid encroachment at the designated reach.
3. Lessee shall excavate only up to the approved depth as per Approved Mining Plan at the designated reach.
4. Lessee shall be held responsible in case the Lessee fails to adhere to the above three (3) conditions and any other violations as per extant Rules.
5. Lessee shall deploy the necessary manpower to excavate Sand in accordance with the Approved Mining Plan, conditions of Environmental Clearance, Agreement guidelines, and as per the directives given by DMG.
6. The Lessee shall ensure that all the Reaches handed over to him with all statutory clearances are operational at all times.
7. During the non-monsoon season, if the number of reaches operating at optimum capacity fall below 70% of the total number of reaches in a package, the penal clauses shall be invoked as prescribed in the Tender document.
8. The DMG or any officer authorized by DMG shall have the right to levy penalty as per the penal clauses specified in the tender document.

**(b) At Stockyards/ Reserve depots:**

1. In order to meet the demand of Sand during monsoon season (i.e., in the months of July, August and September), the Lessee shall stock such quantity of Sand as prescribed by the Director of Mines & Geology with prior approval of the State Government or as specified in the Tender document at various Reserve Depots, in order to make the Sand available for sale throughout the State at the rate fixed by the State Government.
2. The Detailed List of stockyards along with the details of quantity of sand stock available, location etc. shall be intimated to Director of Mines & Geology by 30th June of every year.
3. The Penal provisions for not maintaining the specified amount of Reserve stocks shall be prescribed in the Tender document/ Agreement.
4. As the onset of Monsoon season may vary because of geo-climatic conditions, the Reserve stock requirement shall be maintained accordingly.
5. During the non-monsoon seasons, Sand may be supplied to the consumers from reaches to the extent possible.

However, for smooth supply of sand, if required, stockyards may be maintained at locations which cannot be served directly from the reaches in order to meet the requirement of sand.

6. Notwithstanding anything stated in these Rules/Agreement, in order to meet the demand of sand, the Agency shall maintain reserve depots / stockyards at any specified locations in the State as per the instructions of the Director of Mines & Geology.
7. In cases where the Lessee delivers Sand to the consumers from reach/stockyard in vehicles of the Lessee to a place which is distant from reach/stockyard, the Lessee shall abide by Sand rates as notified by the State Government for different cities/locations in the State.
8. Lessee shall identify and arrange Land for Reserve depots/stockyards, if maintained, with proper connectivity and ease of access for consumers.
9. Lessee shall collect sale price of Sand from the customers and issue Sale Waybill / Invoice along with the details of vehicle number, quantity etc., as applicable to the customer.
10. Lessee shall issue a copy of the said Sale Waybill / Invoice to the vehicle driver prior to dispatch of sand from the Reach/stockyard.

11. Lessee shall load the sand as per the approved capacity of the vehicle.
12. Lessee shall maintain daily production and dispatch register and statutory returns/clearances prescribed under various statutes.
13. Lessee shall furnish a sand reach / stockyard wise monthly and yearly returns statement in Form-S2(Appended) and Form-S3 (Appended) respectively to the Dept., of Mines & Geology on the quantity of sand excavated and transported to stockyard(s) as well as sand dispatched from the reaches / stockyard to the end customers within seven(7) days of the succeeding month.

**(c) Sale & Transportation**

1. Lessee shall obtain Dispatch permits/Transit forms / passes as per the procedure laid down by the Director of Mines & Geology for transportation of sand from reaches/stockyard to consumers.
2. The Lessee shall ensure that sand is available for sale throughout the year in the State.
3. The Lessee shall use authorized ramps as per existing mechanism for transportation of sand from the reaches.

**(d) Addition of New Sand reaches**

1. New Sand Reaches shall be continuously identified by the Dept., of Mines & Geology during the contract period for un-interrupted supply of sand, subject to availability of sand bearing areas.
2. Any new reaches of higher and lower order streams as identified by the Dept., of Mines & Geology in a package area during this period shall be allotted to the Lessee and Lessee shall undertake excavation, storage, sale etc. as per the existing mechanism.

**(e) Other conditions:**

1. The Lessee shall coordinate with the Deputy Director of Mines & Geology of the concerned district for taking over the details of the sand reaches, location details, extent, transfer of statutory clearances in the name of the Lessee and other requisite documents required to commence sand operations.
2. The Lessee shall permit and extend necessary support to the officials of the Dept., of Mines & Geology, officials of Special Enforcement Bureau (SEB), Police Dept., and officers from any other Law enforcement agency to inspect, check the sand operations, storage/stocking, sale, stock, stockyard operations, and vehicles as per the provision of Act and Rules and procedures in vogue.
3. The number of optimum operation of reaches shall be relaxed in case of issues beyond the control of the lessee such as inundation of the reaches, drought situation & Force Majeure events (Acts of God) and Govt./Judicial Orders.

Any other required conditions/modifications may be incorporated during the time of execution of Lease as the Director of Mines & Geology deem fit in accordance with the extant Acts and Rules.

**SAND LEASE GRANTED THROUGH E-TENDER IS NOT TRANSFERABLE.**

**FAILURE AND TERMINATION:**

The granting authority shall terminate the lease agreement, forfeit the security deposit and take possession of the area, order for seizure of sand stocks from the reach/stockyard/depots on contravention of any of rules and conditions of the agreement or in case of any breach or non-compliance with any of the provisions of the Act and rules made there under and any violations to these Rules

LESSEE

LESSOR



**FORM S-3**

Yearly Statement of extraction and disposal of Sand

[See Rule (1)d-1(xiii)(b)(xiii)) of Rule 9-B of APMMC Rules, 1966]

S.No	Package	District	Month	Permitted quantity	Dispatch to end users	Dispatch to Stockyard	Remaining reserves	Dispatch from stockyards	Balance quantity at Stockyard
1	2	3	4	5	6	7	8	9	10

Signature of the Authorized Signatory

**GOPAL KRISHNA DWIVEDI**  
**PRINCIPAL SECRETARY TO GOVERNMENT (MINES)**

**GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES & GEOLOGY::IBRAHIMPATNAM**

Memo No: 11910/R6-Sand/2016

Date: 14.12.2020

Sub: Mines & Minerals – Sand quarrying - Application No. 177 of 2016 (SZ) filed by Devineni Rajasekhar before Hon'ble National Green Tribunal (South Zone) NGT (SZ) – Hon'ble NGT Orders disposed the Application on 14.12.2020 – Orders issued – Certain instructions issued - Regarding.

Ref: 1. Hon'ble NGT Order dt. 01.08.2016 in Application No. 177 of 2016  
2. Hon'ble NGT Order dt. 14.12.2020 in Application No. 177 of 2016

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The attention of all the Assistant Directors of Mines & Geology in the state is drawn to the subject and references cited.

It is to inform that Hon'ble NGT (South Zone) Chennai in Application No. 177 of 2016 filed by Devineni Rajasekhar, on 01.08.2016, has passed an order of injunction prohibiting sand mining by using heavy machinery and equipment such as excavators and dredgers and plying of heavy vehicles of more than 3 cubic metres capacity on the reaching point of river banks until further orders from this Tribunal i.e. Hon'ble NGT (SZ) Chennai.

It is to further inform that Hon'ble NGT (South Zone) Chennai in Application No. 177 of 2016, while disposing the Application with certain directions on 14.12.2020, has passed an order vacating the interim order passed on 01.08.2016. The true extract of the order is given below:

*"..... (iii) The State of Andhra Pradesh must scrupulously follow the directions issued by the Principal Bench recently in ANUMOLU GANDHI VS. STATE OF A.P (O.A.935/2018 dated 24.8.2020) and also the guidelines provided by the MoEF & C in Sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining issued in January, 2020 while undertaking such process.*

*..... (viii) Any interim order passed by this Tribunal is vacated in view of the disposal of the matter with the direction. "*

It is to inform that Standard Environmental Conditions for Sand Mining are provided in Sand Mining Management Guidelines, 2016. As per

clause 19 in the Standard Environmental Conditions of the said guidelines, depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized. Further, it is mentioned in the Enforcement and Monitoring Guidelines for Sand Mining issued in January, 2020 that the guidelines issued 2020 is supplemental to the existing Sustainable Sand Mining Management Guidelines 2016.

In view of the above, the Assistant Directors of Mines & Geology in the state are hereby instructed as follows:

- (i) Inspect the reaches where ECs are already obtained and ascertain the thickness of sand in the reaches.
- (ii) If the thickness of sand is 3 meters and above in any of the reaches, the reaches shall be proposed to be operated through semi-mechanized mode.
- (iii) If the thickness of sand is less than 3 meters in any of the reaches, the reaches shall be proposed to be operated through manual mode.
- (iv) The proposals shall be submitted to the undersigned by 18.12.2020.

The DDM&Gs concerned shall supervise this work to ensure that ADM&Gs of their respective jurisdiction shall adhere to the aforementioned instructions without fail.

The matter shall be treated as MOST urgent.

Sd/- V.G. Venkata Reddy  
Director of Mines & Geology

To

All the Assistant Directors of Mines & Geology in the state for necessary action.

All the Deputy Directors of Mines & Geology in the state for necessary action.

Copy submitted to the Prl. Secretary to the Govt., Industries & Commerce (Mines & Geology) Dept., Room no. 101, Second Block, AP interim Secretariat, Velagapudi, Guntur District for kind information.

//Attested//

Addl. Director of Mines & Geology

రిఫ్.ఎ. 363/2022 ది. 06.2022

తహశీల్దారు వారి కార్యాలయము సీతానగరం

**తహశీల్దారు సీతానగరం వారి ఉత్తర్వులు**

**ప్రస్తుతం శ్రీ ఎస్.ఎస్.పవన్ కుమార్.,**

**విషయం:** బొండు ఇసుక - బొండు మట్టి - రాజమహేంద్రవరం డివిజన్ - సీతానగరం మండలం - జాలిముడి గ్రామం సర్వే నెం 1-3 లో శ్రీ జిల్లా కలెక్టర్ వారు అనుమతి మేరకు తహశీల్దారు వారి ఉత్తర్వులు ననుసరించి ది. 21.06.2022 వ తేదిన బొండు ఇసుకను తీసుకొని వెళ్ళుచుండగా కాటవరం రాంపు వద్ద సీతానగరం సబ్ ఇన్స్పెక్టర్ వారు పర్మిషన్ లేదని నిలిపి వేసి లారీల వద్ద పర్మిషన్ కాపీలు లేనందున - సదరు విషయము మొదటి తప్పిదాముగా భావించి - లారీలను విడుదల చేయుట ఆదేశాలు జారీ చేయుట - ఉత్తర్వులు జారీ చేయుడమైనది.

**సూచిక:**

1. శ్రీ జిల్లా కలెక్టర్ వారి ఆదేశాలు Rev-esec /61/2021-JA(E4)-CLO-EG Dt.22.07.2021
2. ఈ కార్యాలయపు రిఫ్.ఎ. 363/2022 ది. 10.06.2022
3. మండల రెవిన్యూ ఇన్స్పెక్టర్ సీతానగరం వారి నివేదిక తేది. 27.06.2022

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**ఉత్తర్వులు:**

శ్రీ బుడ్డిగ గంగరాజు తండ్రి వీరపండు అనువారు సీతానగరం మండలం జాలిముడి గ్రామం సర్వే నెం 1-3 లోతూములు రామారావు అను వారికి చెందిన య 1.21 సెంట్లు, మద్దిపాటి వెంకటరావు అను వారికి చెందిన య 0.10 సెంట్లు, మాదవరపు అప్పారావు అను వారికి చెందిన య 0.60 సెంట్లు వెరసి మొత్తం య 2.51 సెంట్లు భూమి యందు బొండు ఇసుక/బొండు మట్టి త్రవ్వుటకుగాను సదరు పై ముగ్గురు సట్టాదారులతో ఒప్పందం చేసుకున్న దరిమిలా, సదరు భూమి యందు మట్టిని త్రవ్వుటకు శ్రీ జిల్లా కలెక్టర్ వారు గతములో అనుమతి మంజూరు చేసియున్నారు.

సదరు ఉత్తర్వులు అమలు చేయి సమయమున గోదావరి వరదలు వలన బాట లేని కారణంగా సదరు ఉత్తర్వులు అమలు చేసియుండలేదు. ది.07.06.2022వ తేదిన శ్రీ బుడ్డిగ గంగరాజు తండ్రి వీరపండు పున: దరఖాస్తు పై మండల రెవిన్యూ ఇన్స్పెక్టర్ వారు విచారణ నివేదిక ప్రకారము ది 10.06.2022న సదరు అర్జీదారునకు నిబంధనలు లోబడి బొండు ఇసుక/బొండు మట్టి తోలుటకు అనుమతులు మంజూరు చేయడమైనది.

సీతానగరం మండలం కాటవరం రాంపు వద్ద ది 21.06.2022 వ తేదిన స్టేషన్ హౌస్ ఆఫీసర్ సీతానగరం వారు కాటవరం వద్ద కొంతమంది ధర్నా చేయచుండగా బందోబస్తు నిమత్తము వెళ్లి 3 బొండు ఇసుక లారీలను పర్మిషన్ లేకుండాగా తీసుకొని వెళ్ళుచున్నారని 3 బొండు ఇసుక లారీలను సీజ్ చేసి ఈ కార్యాలయమునకు అప్పగించియున్నారు. సదరు 3లారీల రికార్డులు పరిశీలించగా గతములో శ్రీ జిల్లా కలెక్టర్

వారి పర్మిషన్ ననుసరించి ఈ కార్యలయపు ఉత్తర్వులు మేరకు పర్మిషన్ మంజూరు అయివున్నందున సదరు లారీల యందు పర్మిషన్ కాపీలు లేనందున, తగిన అనుమతి పత్రములు లేనందున సదరు అర్మీదారు అనుమతి పత్రములుతో బొండు ఇసుక రవాణా చేసుకోవలసినదిగా సూచిస్తూ 3లారీలను విడుదల చేయించు ఉత్తర్వులు జారీ చేయుడమైనది.

*Agulastion*  
తహశీల్దార్ 21/6/22

సీతానగరం

*21/6/22*  
21/6/22

నకు

శ్రీయుత జిల్లా కలెక్టర్, తూర్పుగోదావరి జిల్లా, రాజమహేంద్రవరం వారికి తగు సమాచారం నిమిత్తం సమర్పించడమైనది

శ్రీయుత జాయింట్ కలెక్టర్, తూర్పుగోదావరి జిల్లా, రాజమహేంద్రవరం వారికి తగు సమాచారం నిమిత్తం సమర్పించడమైనది

శ్రీయుత రెవెన్యూ డివిజనల్ అధికారి, రాజమహేంద్రవరం వారికి తగు సమాచారం నిమిత్తం సమర్పించడమైనది

శ్రీ అసిస్టెంట్ డైరెక్టర్, మైనింగ్ & జియాలజీ, రాజమహేంద్రవరం వారికి తగు సమాచారం నిమిత్తం

స్టేషన్ హౌస్ ఆఫీసర్ సీతానగరం వారికి తగు సమాచారం నిమిత్తం

శ్రీ బుద్దేగ గంగరాజు తండ్రి వీరపండు శ్రీరామపురం గ్రామం, రాజానగరం మండలం వారికి - బొండు ఇసుక - బొండు మట్టి పత్రములకు లోబడి పరిమితిలకు లోబడి/ తగిన పత్రములతో రవాణా చేయవలసినదిగా అదేశించడమైనది.

సం.ఎ. 363/2022 త.10.06.2022

తాపీల్వారు వారి కార్యాలయము సీతావరం

**తాపీల్వారు సీతావరం వారి ఉత్తర్వులు**  
**ప్రస్తుతం శ్రీ ఎన్.ఎస్.ఎస్. కుమార్.**

**విషయం:** బోడు ఇసుక - బోడు మట్టి - కామహంబవరం దివిజన్ - సీతావరం మండలం - జాబ్ మిషన్ గ్రామం సర్వే నెం 1-3 లో యు 2.51 సెంట్ల భూమి యందుగల బోడు మట్టి / బోడు ఇసుక శ్రీ బుద్దగ గంగరాజు &/o వీరయందు అనువారు తవ్వక కోనుటకు అనుమతిని కోరుట - ప్రతిపాదనలు నిమిర్పించుట - శ్రేయూత జిల్లా కలెక్టర్ తూర్పు గోదావరి జిల్లా, కాకినాడ వారు సదరు అనుమతులు మంజూరుకీ అదీకాలు జారీ చేయుట - ఉత్తర్వులు జారీ చేయుట గురించి.

- సూచిక:**
1. బుద్దగ గంగరాజు తండ్రి వీరయందు శ్రీరామప్పారం, కాళావరం మండలం వారి దరఖాస్తు తేదీ. 02-07-21
  2. సీతావరం వారి ప్రతిపాదనలు Ref A/167/2021 తేదీ. 07-2021
  3. శ్రీ జిల్లా కలెక్టర్ వారి అదీకాలు Rev-sec /61/2021-JA(E4)-CLO-EG Dt.22.07.2021
  4. శ్రీ బుద్దగ గంగరాజు వారి పునః దరఖాస్తు తేదీ.07.06.2022
  5. జాబ్ మిషన్ సర్వే నెం 1-3 లో గల పట్టాదార్ల అంగీకార పత్రం.

**ఉత్తర్వులు:**

పై 1వ సూచికలో శ్రీ బుద్దగ గంగరాజు తండ్రి వీరయందు అనువారు సీతావరం మండలం జాబ్ మిషన్ గ్రామం సర్వే నెం 1-3 లో యాములు కాపూరావు అను వారికి చెందిన యు 1.21 సెంట్లు, మిద్దిపాటి వెంకటరావు అను వారికి చెందిన యు 0.10 సెంట్లు, చూరవరపు అప్పారావు అను వారికి చెందిన యు 0.60 సెంట్లు చెరసే మొత్తం యు 2.51 సెంట్ల భూమి యందు బోడు ఇసుక/బోడు మట్టి త్రవ్వకముకొను సదరు పై ముగ్గురు పట్టాదారులలో ఒక్కొక్కరు యెసుకున్న దరిమిలా, సదరు భూమి యందు మట్టిని త్రవ్వకము అనుమతులు మంజూరు చేయవలసినదాగా దరఖాస్తు చేసుకోవలారు.

సదరు విషయంపై సమగ్ర విచారణ జరిపిం పై 2 వ సూచిక లాగూ ఈ కార్యాలయము నుండి సదరు సమగ్ర వివరణ / ప్రతిపాదనలు శ్రేయూత జాయింట్ కలెక్టర్, తూర్పుగోదావరి జిల్లా కాకినాడ వారికి సమర్పించదస్తుంది.

కాగా గత సంవత్సరం దరఖాస్తు లాఖలు చేసిన సమయంకే గోదావరి వరదలు వచ్చిన కారణం సదరు త్రవ్వకాలు చేయలేక పోవుటచే సదరు దరఖాస్తుదారు పై 4వ సూచికలో మరల దరఖాస్తు చేసియున్నారు.

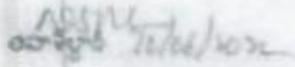
పై 5 వ సూచికలో సదరు సర్వే నెం.1/3 లో గల తమకు చెందిన భూమిలో త్రవ్వకాలు జరుపుటకు సదరు ముగ్గురు పట్టాదారు తమ అంగీకారాన్ని మరలా తెలిపియున్నారు.

పై 3 వ సూచికలో సదరు ప్రతిపాదనలు/ నివేదికలు పరిశీలించిన మీదట శ్రేయూత జిల్లా కలెక్టర్ కాకినాడ వారు జారీ చేసిన అదీకాల ప్రకారం ఈ క్షేత్ర నిబంధనలకు లోబడి సదరు దరఖాస్తుదారుకు అనుమతులు మంజూరు చేయదస్తుంది.

1. సీతావరం మండలం జాబ్ మిషన్ గ్రామం, సర్వే నెం.1-3 లో సర్వేయరు వారు సర్వే చేసి గుర్తించిన సదరు పై ముగ్గురు పట్టాదారులకు చెందిన యు.2.51 సెంట్ల భూమిలో మొత్తమే త్రవ్వకాలు జరపాలి.
2. దరఖాస్తుదారు తెలిపిన విధంగా వరదల్నా-పరలందరికీ ఇళ్లు కార్మిక్లమంలో లాగాగా లబ్ధిదారుల లే అవుట్ల యొక్క లెవెలింగ్ కు మొత్తమే సదరు బోడు ఇసుక/ బోడు మట్టిని త్రవ్వక రవాణా చేయాలి.

±ġ/→†<≈ā †0|†g9◀Ω1!!zLX=ç=||→↓f|!!ç♥↓††J■||▲●²=k††āç♦↓: "≤||●■ē!!† A●!!ē■: 6±?↓!!†|9●

3. ఉద్యోగులు ఇవ్వబడిన యంత్రాలు, రవాణా వాహనాలపై తహశీల్దార్, సీతావగరు వారి అనుమతి పత్రాన్ని ముద్దించవలెను. ఆవిధంగా లేని వాహనాలు సీక్ చేయబడును.
4. సరకు యంత్రాలు, రవాణా వాహనాల వివరాలు మరియు ట్రెజరీలో తరలించబడి ఖాందు అనుక/ఖాందు మళ్ళీ వివరాలు ఒక రిజిస్టర్ లో సమగ్రంగా నమోదు చేయవలెను.
5. సరకు ఉద్యోగాలు ట్రెజరీలో ఉదయం 6.00 గంటల ముందే సాయంత్రం 6.00 గంటల వరకు మాత్రమే జరుపవలెను.
6. సరకు ఖాందు అనుక/ఖాందు మళ్ళీ రవాణా వాహనాలు వద్ద సరకు అనుమతి పత్రాలు ఉంచుకోవలెను.
7. సరకు పై విషయాలను మునిపూడలి మరియు కాలవరం గ్రామా రెవెన్యూ అధికారులు సంబంధిత గ్రామా రెవెన్యూ బోర్డులకు నోరుతరం విధ్వంసంపాలనను, రోజువారీ వివేచనను తహశీల్దారు కార్యాలయము సీతావగరు వారికి సమర్పించవలెను.
8. పై నిబ్బంది, పై 4 చి అంశములో చెప్పిన విధముగా, సరకు టూమిలో గల ఖాందు అనుక/ఖాందు మళ్ళీ ఉద్యోగానికి సంబంధించిన వివరాలు సమీక్షించుకోవలెను. సరకు టూమిలో ఖాందు అనుక/ఖాందు మళ్ళీ ఉద్యోగి నిర్దేశం, తరలించిన మళ్ళీ పరిమోషన్లలో వ్యత్యాసం రాకుండా కచ్చితంగా పరిశీలించవలెను.
9. రవాణా చేయు వాహనాలు మితిమీరిన వేగంతో పోకుండా జాగ్రత్త వహించవలెను.
10. సరకు తహశీల్దారు వ్యాపారములకు లోబడి జరుగవలెను అట్లు కానీ సరకు అనుమతులను రద్దు చేయుటకు పై అధికారులకు సీపార్ట్ చేయబడును.
11. సరకు మళ్ళీ ఉద్యోగాలు మరియు రవాణా రెవెన్యూ నిబ్బంది యొక్క సర్వవేక్షణలో మాత్రమే జరుగవలెను.

  
 సీతావగరు  
 10/6/22

సకు  
 శ్రీయుత జిల్లా కలెక్టర్, తూర్పుగోదావరి జిల్లా, రాజమహేంద్రవరం వారికి తగు సమాచారం నిమిత్తం సమర్పించడమైనది  
 సూచించుచుండే ఆపి పోలీసు తూర్పుగోదావరి జిల్లా రాజమహేంద్రవరం వారికి తగు సమాచారం నిమిత్తం  
 సమర్పించడమైనది  
 స్పెషల్ ఎన్ఫోర్స్మెంట్ ట్యూర్ రాజమహేంద్రవరం వారికి తగు సమాచారం నిమిత్తం సమర్పించడమైనది  
 శ్రీయుత రెవెన్యూ డివిజన్ అధికారి, రాజమహేంద్రవరం వారికి తగు సమాచారం నిమిత్తం సమర్పించడమైనది  
 శ్రీ అనన్తవం డైరెక్టర్, మైనింగ్ & జియోలజీ, రాజమహేంద్రవరం వారికి తగు సమాచారం నిమిత్తం  
 టూర్గా గంగరాజు తండ్రి సేతుమెడు శ్రీరామస్వరం గ్రామం, రాజావగరు మండలం వారికి

Ref.A/ 325 /2021, Dt. 22.06.2022

O/o Tahsildar, Seethanagaram

From,

To,

Sri N. S. Pavan Kumar

The Revenue Divisional Officer

Tahsildar

Rajamahendravaram

Seethanagaram

Madam,

Sub: Sand- Illegal Sand mining and transportation – Katavaram sand Reach – Seethanagaram Mandal – 3 lorries and 3 JCB's seized on 21.06.2022 by Sub-Inspector of Police Seethanagaram Mandal – Report – Submitted.

Ref: 1. Lr. From Sub-Inspector of Police Seethanagaram dt.21.06.2022  
2. Lr.No3518/SAND/2019 dt.01.06.2022 of Dy. Director Mines and Geology Kakinada.

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I invite kind attention to the references cited. I submit that the Station House Officer, Seethanagaram seized 3 lorries and 3 JCB's on 21.06.2022 in Katavaram sand Reach and handed over above vehicles to this office vide in the reference 1st cited at 7:30 PM.

In the reference 2<sup>nd</sup> cited, the Dy. Director Mines and Geology Kakinada sent a copy of the Letter through e-mail to this office today i.e on 22.06.2022. The Dy. Director Mines and Geology Kakinada has submitted that the Katavaram open sand reach handed over to M/S Jayaprakash Power ventures private limited for excavation and transportation of sand and the Statutory clearances going to be expired on 13.06.2022 and mining operations should be closed from 14.06.2022.

With the above information the copies of the letter of Station House Officer Seethanagaram and Dy. Director Mines and Geology Kakinada are enclosed herewith for favour of perusal and for instructions if any .

Encls :-As above

Yours faithfully

  
Tahsildar 22/6/2022  
Seethanagaram

Copy submitted to the District Collector, East Godavari district, Rajamahendravaram for favor information

Copy submitted to Joint Collector East Godavari, Rajamahendravaram for favor information

GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY

From

Sri E.Narasimha Reddy, M.Sc.,  
Deputy Director of Mines and Geology,  
Kakinada.

To

M/s Jaya Prakash Power Ventures  
Private Limited,  
In-Charge Sri Sudhkar,  
JN Road, Rajamahendravaram,  
East Godavari District.

**Lr.No. 3518/SAND/2019, Dated:- 01.06.2022.**

Sir,

Sub: SAND - New Sand Policy - 18 Open Sand Reaches handed over to M/s.Jaiprakash Power Ventures Ltd for excavation and transportation of sand - Statutory clearances going to be expired on 13.06.2022 - Directed to close Mining operations from 14.06.2022 - Reg.

Ref: 1. This office Proceedings No.3518/Sand/2019, dt.15.12.2021  
2. Statutory Clearances of 18 sand reaches Dated 14.06.2021.

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I invite attention to the subject and references cited. Through the reference 1<sup>st</sup> cited this office has handed over 18 Sand reaches to M/s J.P Power Ventures Limited for excavation and transportation of sand. The details are as follows.

Sl. No.	Name of the Reach	Mandal	Extent in Hect.	Permitted Qty in cum	Validity period upto	EC Order No. and Date
1	Alamuru - II	Alamuru	4.56	45,600	13.06.2022	SIA/AP/EG/MIN/1/2021/2826-31, dt.14.06.2021
2	Razole	Razole	2	20000	13.06.2022	SEIAA/AP/EG/MIN/1/2021/2816-31, dt.14.06.2021
3	Estazarani	Seethanagaram	4.78	47800	13.06.2022	SIA/AP/EG/MIN/1/2021/2817-35, dt.14.06.2021
4	Vengalapati-I	Seethanagaram	4.87	48700	13.06.2022	SEIAA/AP/EG/MIN/1/2021/2818-29, dt.14.06.2021
5	Vengalapati-II	Seethanagaram	4.69	46900	13.06.2022	SEIAA/AP/EG/MIN/1/2021/2819-28, dt.14.06.2021
6	Yetapaka-II	Yetapaka	4.63	46,300	13.06.2022	SIA/AP/EG/MIN/12/2020/2596-65, dt.14.06.2021
7	Yetapaka-I	Yetapaka	4.5	45,000	13.06.2022	SIA/AP/EG/MIN/12/2020/2595-64, dt.14.06.2021
8	Gommu Koyagudem-V	Yetapaka	4.43	44,300	13.06.2022	SIA/AP/EG/MIN/12/2020/2594-63, dt.14.06.2021
9	Gommu Koyagudem-III	Yetapaka	4.12	41,200	13.06.2022	SIA/AP/EG/MIN/12/2020/2593-62, dt.14.06.2021
10	Gommu Koyagudem-II	Yetapaka	4.3	43,000	13.06.2022	SIA/AP/EG/MIN/12/2020/2591-60, dt.14.06.2021
11	Gommu Koyagudem-I	Yetapaka	4.2	42,000	13.06.2022	SIA/AP/EG/MIN/12/2020/2590-59, dt.14.06.2021
12	Karayagudem-II	Yetapaka	4.42	44,200	13.06.2022	SIA/AP/EG/MIN/12/2020/2591-61, dt.14.06.2021
13	Karayagudem-III	Yetapaka	4	40,000	13.06.2022	SIA/AP/EG/MIN/12/2020/2593-61, dt.14.06.2021
14	Gundala-III	Yetapaka	4.92	49,200	13.06.2022	SIA/AP/EG/MIN/1/2021/2808-36, dt.14.06.2021
15	Rayanapeta-I	Yetapaka	4.27	42,700	13.06.2022	SIA/AP/EG/MIN/1/2021/2817-34, dt.14.06.2021
16	Rayanapeta-II	Yetapaka	4.5	45,000	13.06.2022	SIA/AP/EG/MIN/1/2021/2814-33, dt.14.06.2021
17	Rayanapeta-III	Yetapaka	3.68	36,800	13.06.2022	SEIAA/AP/EG/MIN/1/2021/2815-32, dt.14.06.2021
18	Gundala-I	Yetapaka	4	40,000	13.06.2022	SEIAA/AP/EG/MIN/1/2021/2820-37, dt.14.06.2021

It is to inform that the validity of the Environmental Clearances for the 18 sand reaches are going to be expired by 13.06.2022.

(P.T.O)

-2-

In view of the above, M/s J.P Power Ventures Pvt. Ltd is hereby directed to close the Sand Mining operations from 14.06.2022 in the above mentioned 18 sand Reaches without any further operations as the validity of the Environmental Clearances are going to be expired by 13.06.2022. Further, it is requested to remove the ramps and to remove the sand stocks in the designated reaches, within the validity of the Environmental Clearances.

Yours faithfully,

*E. H. Venkatesh Reddy*  
DY.DIRECTOR OF MINES & GEOLOGY  
KAKINADA.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy submitted to the District Collector & Magistrate, Konaseema District for favour of information.

Copy submitted to the District Collector & Magistrate, East Godavari District for favour of information.

Copy submitted to the District Collector & Magistrate, Alluri Seetha Rama Raju district Paderu for favour of information.

Copy to the Tahsildars of Alamuru, Pazolu, Seethanagaram & Yetapaka mandals for information.

06.2022 తేదీ 06.2022

తహసీల్దార్ వారి కార్యాలయం, సీతానగరం.

నుండి

శ్రీ. ఎస్. ఎస్. పవన్ కుమార్

తహసీల్దార్,

సీతానగరం.

అయ్యో,

నకు

శ్రీ అసిస్టెంట్ డైరెక్టర్,

గనులు మరియు భూగర్భ కావ.

రాజమహేంద్రవరం

విషయం : అక్రమ ఇసుక రవాణా - రాజమహేంద్రవరం డివిజన్ - సీతానగరం మండలం - కాటవరం గ్రామం సాండ్ రీట్ నందు ఇసుక అక్రమంగా త్రవ్వి వివిధ ప్రాంతాలకు తరలించుట - స్టేషన్ షౌస్ ఆఫీసర్ సీతానగరం వారు 3 లారీలు మరియు 3 Tata Hitachi JCB లు ను సీట్ చేసి తహసీల్దార్ వారి కార్యాలయం నకు అప్పగించుట - తదుపరి దర్యా నిమిత్తం అప్పగించుట - గురించి.

- సూచిక : 1. స్టేషన్ షౌస్ ఆఫీసర్, సీతానగరం వారి లేఖ తేదీ 21.06.2022  
2. డిపార్టుమెంటు ఆఫ్ మైన్స్ అండ్ జియాలజీ Lr.No.3518/SAND/2019, Dated 01.06.2022.

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పై సూచిక గమనించ కోరుచున్నాను. రాజమహేంద్రవరం డివిజన్, సీతానగరం మండలం, కాటవరం గ్రామం సాండ్ రీట్ నందు ది.21.06.2022 న Tata Hitachi JCBలు ఉపయోగించి ఇసుకను త్రవ్వి (1) AP 27 W 1538, (2) AP37 TE 5289 మరియు (3) AP16TH 4189 లారీల నుండి తరలించుటకు ప్రయత్నం చేయడం దగ్గర స్టేషన్ షౌస్ ఆఫీసర్ సీతానగరం వారు దాడి చేసి 3 లారీలు మరియు 3 Tata Hitachi JCB సీట్ చేసి తహసీల్దార్ వారి కార్యాలయం నకు ది. 21.06.2022 రాత్రి 7.30 నిమిషములకు అప్పగించియున్నారు.

సదరు విషయమై తెలియపరిచినది కాటవరం గ్రామం సాండ్ రీట్ నందు జయ ప్రకాష్ పవర్ వింపర్ లిమిటెడ్ అనువారి అనుమతి ది 13.06.2022 తో ముగిసి యున్నట్లుగా తెలియపచ్చినది. కావున సదరు 3 లారీలు మరియు 3 Tata Hitachi JCB లు తదుపరి దర్యా నిమిత్తము డిపార్టుమెంటు ఆఫ్ మైన్స్ అండ్ జియాలజీ అప్పగించుటకు మే కార్యాలయపు సంబంధిత అధికారిని పంపిచావలసినదిగా కోరుచున్నాను. ఇందుకో పై 1వ సూచిక సంబంధించి స్టేషన్ షౌస్ ఆఫీసర్, సీతానగరం వారి లేఖ జతపరచి తదుపరి దర్యా నిమిత్తం సమర్పించడమైనది.

జత: పై విధముగా

విశ్వాసనీయ,

తహసీల్దార్,

సీతానగరం.

శ్రీ జిల్లా కలెక్టరు, తూర్పుగోదావరి, రాజమహేంద్ర వరం వారికి తగు సమాచారం నిమిత్తం సమర్పించడమైనది.  
శ్రీ రెవిన్యూ డివిజన్ అధికారి, రాజమహేంద్ర వరం వారికి తగు సమాచారం సమర్పించడమైనది.

09/06/2022

నకు

తహశీల్దార్,  
సీతానగరం మండలం.

నుండి

సబ్-ఇన్స్పెక్టర్ ఆఫ్ పోలీస్,  
సీతానగరం పోలీస్ స్టేషన్.

విషయం: పోలీస్ - సీతానగరం పిఎస్-సీతానగరం మండలం కాటవరం ఇసుక ర్యాంప్  
అనుమతుల పరిశీలన సమిత్తం మరియు తగు చర్య కొరకు

ఉ.ఉ.ఉ.

అయ్యా!

అయిన మీకు తెలియజేయునది ఏమనగా ది 21.06.2022 వ తేదీన మద్యాహ్నం సీతానగరం మండలం కాటవరం ఇసుక ర్యాంపు వద్ద ఏ విధమైన అనుమతులు లేకుండా అక్రమంగా ఇసుక రవాణా చేస్తున్నారని మాజీ MLA పెందుర్తి వెంకటేష్ గారి ఆధ్వర్యంలో TDP కార్యకర్తలు నిరసన తెలియజేస్తూ ఇసుక ర్యాంప్ నందు 3 లాల్లీలు మరియు 3 Tata Hitachi JCB లు ఉన్నవని తెలియపరచినారు. సదరు 3 లాల్లీలు మరియు 3 Tata Hitachi JCBలు సంబంధించి అనుమతులు పరిశీలించుటకు, తగిన చర్య తీసుకోనుటకు లాల్లీలను మీ స్టేషన్ కస్టడీ కొరకు మీకు హాజరుచున్నాము. సదరు 3 JCB లను తరలించడానికి వీలు లేనందున ఇసుక ర్యాంప్ వద్ద భద్రపరచడమైనది.

- 1. AP 27 W 1538
- 2. AP 37 TE 5289
- 3. AP 16 TH 3482

*Ravi Shankar*  
Sub Inspector of Police  
**SEETHANAGARAM P.S.**  
సబ్-ఇన్స్పెక్టర్ ఆఫ్ పోలీస్  
Seethanagaram Urban Dist

సీతానగరం పిఎస్

త్రైణ తోడ్పాటు తోడ్పాటుగా వెదకు నిమగ్న సంఘ్  
మూడు లాల్లీలను, సంబంధిత వెక్లిబు/రిసూమెంట్లు  
ఎలిగిబు కొరకు మరియు అధికారిత వెక్లిబుల సమిత్తం  
తహశీల్దార్, సెలెక్షన్ గాం ఎంబీ ఆఫీసరు సహితం, స్టాఫ్  
వెరుసుకోవడమైనది. మరియు వెదకు తోడ్పాటు  
లోయ సమిత్తం లు వెక్లిబు చైలిజరమూ, నాదరి మూడు  
లాల్లీల ఆక్రమ వుక్తి వెక్లిబుల సమిత్తం 2వ కస్టోడియన్  
ను కేసులు తెలుపువలసినగా గ్రహిస్తున్నది.

*U. A.*

05.సి/368/2022 తేదీ.28.06.2022

తహసీల్దారు వారి కార్యాలయము, సీతానగరం మండలం

## ప్రెస్ నోట్

ది.21.06.2022 వ తేదీన సీతానగరం మండలం కాటవరం ఇసుక ర్యాంపు వద్ద SHO సీతానగరం వారు అనుమతులు లేవని తెలుపుతూ మూడు జీసీబీలు మరియు మూడు ఇసుక లారీలను పట్టుకుని అదే రోజు మూడు ఇసుక లారీలను మరియు జీసీబీ లను తదుపరి చర్యల నిమిత్తం ఈ కార్యాలయానికి అప్పగించడమైనది. దీనిపై విచారణ చేయగా సదరు లారీలు నందు ఉన్నది బొండు ఇసుకగా గుర్తించడమైనది. గత సం.లో ది. 22.07.2021 న శ్రీయుత జిల్లా కలెక్టర్ కాకినాడ వారి ఆదేశాలను అనుసరించి (గత సంవత్సరం అనుమతులు ఇచ్చి సమయానికి గోదావరి వరదల వల్ల త్రవ్వకాలు జరుపుటకు వీలు లేనందున) ఈ కార్యాలయము నుండి ది.10.06.2022వ తేదీన శ్రీ బుద్దేగ గంగరాజు అనువారికి బొండు ఇసుకను తవ్వి రవాణా చేయుటకు, నవరత్నాలు పెదలందరికీ ఇళ్లు లో భాగముగా నిరుపేదలయిన లభ్యదారుల ఇళ్ల స్థలాల పునాదులలో నింపుటకు గాను అనుమతులు మంజూరు చేయడమైనది. కాగా సదరు బొండు ఇసుక త్రవ్వకాలకు రవాణాకు అనుమతులు ఉన్నప్పటికీనీ సదరు అనుమతి పత్రాలను సదరు లారీల వద్ద లేకుండాట వల్లన సదరు విధముగా లారీలను సంబంధిత యంత్రాలను పోలీసు వారు పట్టుకుని ఈ కార్యాలయమునకు అప్పగించిన దరిమిలా విచారణ జరిపి అనుమతులు ఉన్నందున, ఇకమీదట సదరు అనుమతి పత్రాలను, సదరు బొండు ఇసుకను త్రవ్వి రవాణా చేయు సమయములో విధిగా తమ వద్ద ఉంచుకోవాలని హచ్చరించి దీనిని మొదటి తప్పిదముగా భావించి, నిబంధనలకు అనుగుణముగా సదరు త్రవ్వకాలు మరియు రవాణా జరుపవలెనని స్పష్టం చేయుచూ, సదరు బొండు ఇసుక లారీలను యంత్రాలలో సహా ది. 27.06.2022 వ తేదీన విడుదల చేయడమైనది.

NOS/10  
 తహసీల్దారు  
 సీతానగరం మండలం  
 తహసీల్దారు  
 28/06/2022